MR. DEPUTY-SPEAKER: Perhaps the Committee felt that it was not that important. You can again write to the Committee. As far as other point made by you, that is about having a special day for non-official business, I think you better write to the Rules Committee suggesting that.

Now, the question is:

„That this House do agree with the Twenty-ninth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 15th March 1979."

The motion was adopted.

15.33 hrs.

RESOLUTION RE: BAN ON COW SLAUGHTER

SHRI G. M. BANATWALLA (Ponnani): Mr. Deputy-Speaker, Sir, I have already given to the Speaker a letter that I propose to raise a point of order involving two or three points on which I shall most briefly speak. Sir, on 1st May 1954, the then Attorney General, Mr. M. C. Setelvad, made a statement in the House on the subject with respect to imposition of total ban of the slaughter of cows. The question of the competence of this House to legislate or ask the Central Government to impose a total ban on the slaughter of cows has come up before this House. Not only that. The Attorney General himself was asked to be present in the House and on 1st May 1954, the then Attorney General, Shri M. C. Setelvad made a statement on the floor of the House. I will read it out.

"The conclusion therefore is that the subject-matter of the Bill is not to be found in the list with which Parliament is concerned, that is List-I and List-III, and is to be found in various entries in List-II which is the exclusive sphere of the State Legislature."

This has been the opinion of no less a person than the Attorney General of India. He himself made that statement on the Floor of the House. It is rather unfortunate that despite the clear point of view, a juristic opinion placed before this House, we are proceeding with the discussion with respect to the imposition of total ban on cow slaughter. I submit that when this House is not in a position to come to any effective decision capable of implementation with respect to the total ban on cow slaughter, then the entire discussion is a discussion in vacuum. I, therefore, appeal to you to give a clear-cut ruling on the subject.

I have also another point to place before you. The procedure envisaged by our Rules is different in the case of Bills and Resolutions. We are today seized with a Resolution. In the case of Bills, the objection on the ground that the Bill initiates legislation outside the legal competence of the House is to be taken as per rule 72 by opposing the introduction of the Bill itself. It is thereafter that the House decides after a full discussion. I, therefore, understand that the Speaker does not rule on the constitutionality or otherwise of the Bills. But this is not the procedure in the case of the Resolutions. In the case of Resolutions, we are governed by Rule 174, whereby it is the Speaker and not the House that decides on the admissibility of a Resolution. Kindly see the wording of Rule 174. It explicitly states that the Speaker shall decide about the admissibility of a Resolution. It is, therefore, imperative on the part of the Speaker to decide on this point that I am raising with respect to the admissibility of this Resolution. In view of the imperative language of Rule 174, it shall not be proper on the part of the Speaker to shirk from his responsibility and ask the House itself to come to a decision. Therefore, my humble submission is that in the case of a Bill and in the case of a Resolution, the question of admissibility is differently decided as is specifically laid down in Rules 72 and 174 of our Rules of Procedure.

The third point that I am raising is that the subject matter of this Resolution anticipates the discussion on an idenitcal Bill already introduced and that too by the mover of the Resolution himself. It will be improper and it will be wrong to anticipate a discussion. If we take a decision of throwing out this resolution, the reconsideration of the matter at the stage of consideration of the Bill does not arise as per the Rules. Therefore, I submit that it is wrong and improper to anticipate a discussion that is to follow on a Bill that has already been introduced. I have, therefore, to ask for very clear-cut ruling on this particular subject, specially because we are encoraching upon the autonomy of the States. We have had the juristic view also and the Attorney-General himself has spoken in this very House giving his opinion. I, therefore, hope that you will uphold the points of order raised by me, otherwise you will allow me to move a motion to this effect. Since the question of competence of the House has arisen on a question of very vital importane and since the autonomy of the States is also involved with respect to it, I hope that you will uphold my point of order, or allow me to move a motion whereby the discussion on this particular motion may be adjourned, and the House may request the President of India to refer the question to the Supreme Court for consideration and opinion.

SHRI OM PRAKASH TYAGI: *rose.*

MR. DEPUTY-SPEAKER: I think we cannot have a debate on this. It is a point of order that he has raised.

श्री ओम प्रकाश त्यागी (बहराइच): मेरा प्वाइन्ट आफ आर्डर है।

SHRI G. M. BANATWALLA: How can there be a point of order, on a point of order. You cite the rule.

SHRI OM PRAKASH TYAGI: My point of order is quite separate.

MR. DEPUTY-SPEAKER: If it is a separate one, let me deal with the first one first. Let me give a ruling on his point of order. Then, if you have any other point of order, you can raise it. (*Interruptions*) I told you that if it is a separate point of order, I will have to deal with it separately.

श्री ओम प्रकाश त्यागी : इसी प्वाइन्ट पर मेरा अपना दृष्टिकोण है।

उपाध्यक्ष महोदय : आपने अभी खुद कहा है कि आपका डिफ्रेन्ट प्वाइन्ट आफ आर्डर है। पहले मुझे उस प्वाइन्ट आफ आर्डर से डील कर लेने दीजिए।

श्री ओम प्रकाश त्यागी : जब आप अपना रूलिंग दे देंगे, तो मैं बाद में क्या कहूंगा।

MR. DEPUTY-SPEAKER: You say it is not a point of order. Then you want to speak on that point of order. it is different. You are yourself confused.

श्री ओम प्रकाश त्यागी : मैं बोलना नहीं चाहता सिर्फ एक प्वाइन्ट आपकी कंसिड्रेशन के लिए रखना चाहता हूं। रूलिंग देने के बाद मेरे कहने का कोई मतलब नहीं रहेगा।

उपाध्यक्ष महोदय: कहिये, आपको क्या कहना है?

श्री ओम प्रकाश त्यागी : यह जो प्रस्ताव है, इसके शब्द ये हैं: "This House directs the Government to ensure total ban on the slaughter of cows."

48वी धारा के अनुसार गोवंश की रक्षा का तथा उसके संवर्द्धन का प्रावधान संविधान में है। अब तक के अनुभव के आधार पर जो गोवंश की रक्षा और संवर्द्धन की बात संविधान में कही गई है, उसने क्रियात्मक रूप नहीं लिया। उस आधार पर हाउस अगर सरकार को इस प्रकार का प्रस्ताव भी करे कि वह री-कंसिडर करके, उसमें जेन्ज कर के इसे स्टेट सबजेक्ट से सेन्ट्रल सबजेक्ट बना कर या किसी और तरीके से इस काऊ-स्लाटर पर बैन लगाने के लए एश्योर करे, तो इस प्रकार की प्रार्थना करने का अधिकार हाउस को है, ऐसी मेरी प्रार्थना है।

SHRI G. M. BANATWALLA: I had raised this question, before the discussion started.

MR. DEPUTY-SPEAKER: Shri G. M. Banatwalla has raised points of order regarding the admissibility of this resolution which now is already under discussion. Of course, he had raised his objection earlier also. He had raised this point last time on 2-3-1979 when Dr. Ramji Singh wanted to move the resolution. The Chair had then observed that the resolution had already been admitted by the Speaker The Speaker is empowered under rule 174 to decide the admissibility of a resolution. Admissibility of a resolution is governed by the conditions laid down in rule 173. The resolution has been admitted, because it does not contravene any of the conditions laid down in rule 173

So far as the question of competence of the House to discuss the resolution is concerned, I may inform the House that a resolution seeking to implement a constitutional directive has been held, in the past, to be admissible even though the matter raised therein is primarily a State subject. At the time of admitting a resolution, its constitutionality is not so strictly examined. If *prima facie* no defect is noticed, the resolution is admitted. Moreover, Seventh Schedule to the Constitution pertains to the subject-matter of laws by Parliament and by the State Legislature and not to the subjects for discussion.

As regards the objection that the subject matter of the resolution anticipates the discussion on a Bill on the same subject pending before the House, it has been held earlier that even if a Bill on the same subject is pending but the chances for its coming up for discussion are remote the rule of anticipation does not apply. As the Bill on the subject, introduced by Dr. Ramji Singh, is not likely to be put down on the order Paper for discussion in the near future, the rule of anticipation does not apply to the present resolution. Please refer to rule 234.

I, therefore, rule out the points of order raised by Shri Banatwalla.

So far as the motion proposed to be moved by Shri Banatwalla on this resolution, I may inform the member that after a resolution has been moved, a member can move only an amendment to the resolution and not a motion on the resolution. I, therefore, cannot permit the member to move his motion. If you want to move an amendment you are free to do so. You can give a notice for an amendment. Now Dr. Ramji Singh. He will make his speech while moving the resolution.

डा० रामजी सिंह (भागलपुर) : उपाध्यक्ष महोदय, जब मैं आ रहा था तो मेरे एक माननीय मित्र ने कहा कि गोवंश की रक्षा के पहले मनुष्य के वंश की रक्षा की बात सोचनी चाहिये। मैं उनके तर्क से पराजित तो नही था, लेकिन अगर हम देखें तो गोवंश की रक्षा में ही मनुष्यवंश की रक्षा निहित है। बापू ने कहा था–

"I hold that the question of cow slaughter is of great moment-in certain aspects of even greater moment than that of Swaraj. Cow-slaughter and man-slaughter are in my opinion, two sides of the same coin."

और इसीलिये हमारे भारतवर्ष के पहले प्रधान मंत्री जो सचमुच में धर्म-निरपेक्षता के एक अवतार के रूप आये थे, उन्होंने भी कहा था—

"Religion apart, emotion apart and sentiment apart, for economic reasons and for other substantial reasons, it is important for that to be preserved and for that to be improved."

हमारे दूसरे प्रधान मंत्री लाल बहादुर शास्त्री ने भी कहा था कि देश के करोड़ों लोगों की गाय के लिये जो निष्ठा और पूज्य भावना है, उसकी उपेक्षा नहीं हो सकती। जो गाय और बैल बेकार हो जायें, उन्हें मार डाला जाये, यह बात तर्क-सिद्ध नहीं होती।

जब हम गोवंश की रक्षा की बात करते हैं तो हमारे सामने व्यर्थ का एक धार्मिक और साम्प्रदायिक रूप उपस्थित कर दिया जाता है। गोवंश की रक्षा के लिये आर्थिक और वैज्ञानिक आधार भी प्रस्तुत है ।

श्री आइन्स्टीन ने 1950 में नोबल पुरस्कार विजेता श्री सी०वी० रमण को पत्र लिखा था । मैं आइन्स्टीन के शब्दों में बता रहा हूं कि— "भारत की जनता से कहिये, यदि उसको जिन्दा रहना है और दुनिया को भी जीवन की राह पर ले चलना है तो उसे ट्रैक्टरों को अपनाने का विचार छोड़ देना चाहिये ।"

यदि ट्रैक्टरो का विचार हम छोड़ देंगे तो हमारे सामने कौन सा विचार आयेगा ? वह विचार आयेगा बैलों के द्वारा खेती करना । बैल कहां पैदा होता है ? गोवंश से । तो गोवंश के नाश से कृषि विकास का नाश होगा, यह बिल्कुल यथार्थ-सिद्ध बात है ।

हम चमड़े और मास के निर्यात का इतिहास भी इस सदन के समक्ष प्रस्तुत करना चाहेंगे । सन् 1859 से 1901 तक 43 वर्षों में 1 अरब 66 करोड़ रुपये के चमड़े और मांस का निर्यात किया गया था, जब कि गाय की कीमत 2 रु० और बैल की कीमत ज्यादा से ज्यादा 6 रु० थी । 1964 से 1972 तक 579 करोड़ 61 लाख रुपये के चमड़े और मांस का निर्यात किया गया है । इस देश मे यह स्थिति है । इससे बैल के साधन पर कितना आघात पहुचा है, इसको हम देख सकते है ।

हम चांद पर जा रहे हैं, लेकिन अभी भी भारत की खेती हल और बैल के द्वारा होती है। आज भी 3 करोड़ 98 लाख 80 हजार हल चल रहे हैं और 1 करोड़ 26 लाख 95 हजार बैल-गाड़ियां चल रही हैं, लेकिन हमारे पास बैल कितने हैं ? हमारे पास 7 करोड़ 37 लाख बैल हैं ।] इस प्रकार से हमें बैलों की ज्यादा आवश्यकता है। लेकिन विदेशी मुद्रा का लाभ हमे छोड़ता नहीं है। यही कारण है कि 4 हजार करोड़ की विदेशी मुद्रा के लिये प्रतिवर्ष हमें 14 करोड़ पशुओं को काटना होगा ।

अगर हम विदेशी मुद्रा प्राप्त करना चाहेंगे, तो दो वर्षों में ही भारतवर्ष का सम्पूर्ण पशुधन समाप्त हो जायेगा। यह है भारतवर्ष के आर्थिक दिवालियेपन का चित्र !

हमारे यहां केवल 22.90 करोड़ पशु हैं— हमारे यहां पशुओं की कमी है। जिस देश के बारे में कहा जाता है कि यहां दूध की नदियां बहती हैं, वहां 1964 से 1972 तक 91.46 करोड़ रुपये का दूध पाउडर आयात किया गया। इसका कारण यह है कि हमारे देश में गायें कम हैं और अच्छी नहीं हैं ।

हम जानवरों की खुराक, खली आदि निर्यात कर रहे हैं । उदाहरण के लिए 1950–51 में हमने 5.30 करोड़ रुपये की जानवरों की खुराक का निर्यात किया । हम जानवरों की खुराक बाहर भेज रहे हैं और फिर भी सोचते हैं कि हमारा पशुधन अच्छा रहेगा ।

जब हमारे प्राकृतिक साधन समाप्त होते जा रहे हैं, तो विज्ञान के इस युग में क्या हम नये साधन नही ढूंढ़ सकते हैं ? जॉन कैनेडी ने क्राइसिस आफ क्वायट मे कहा है कि आज ऐसे वैज्ञानिक संसाधनों की आवश्यकता है, जो मनुष्य को शांति भी दे सकें । आज मशीन के वातावरण मे रह कर मानव न तो सुख से जी सकता है और न शान्ति से मर सकता है । इसीलिए आज उसको ऐसे प्राकृतिक साधनों, ऐसी टेक्नालोजी, की जरूरत है, जो उसे शान्ति दे सके ।

जब गोवध का सवाल आता है, तो बेकार पशुओं की बात कही जाती है । लेकिन पशु के गोबर से जितनी आर्थिक सम्पत्ति उत्पन्न हो सकती वह भी इकानोमिक अनजस्टिफायबिलिटी के तर्क को खत्म कर देती है एक पशु से एक वर्ष मे दो टन गोबर पैदा होता है। पचास लाख बैल पांच करोड़ पाउंड पुष्ट खाद देते हैं। हम गाय और बैलों की हत्या करके प्रति-वर्ष 1800 करोड़ पाउंड खाद गंवाते हैं ।

जहां तक दूध की उपलब्धि का प्रश्न है आप तुलना करें कि न्यूजीलैंड में एक व्यक्ति को कितना दूध मिलता है और हिन्दुस्तान में केवल तीन चार औंस मिलता है । हम गोमांस बेच रहे हैं। अगर हम गोमांस बेचेंगे, तो दूध कहां से आयेगा ?

आज हमारे पास पशुधन का जो स्टाक है, वह 22.00 करोड़ है । यह देखना चाहिए कि ये करोड़ों गाय, बैल, भैंस और बछड़े आदि सब मिला कर कितनी खाद, कितना दूध और कितनी आमदनी देते हैं ।

जहां तक रोजगार का सवाल है, जनता पार्टी और हम सब यह चाहते हैं कि ज्यादा से ज्यादा लोगों को रोजगार दिया जाये। क्या गाय का अर्थशास्त्र ज्यादा रोजगार दे सकता है ? बड़े उद्योगों से 2243 करोड़ रुपय की वार्षिक आमदनी होती है और उनमें तीन चार लाख रुपये की पूंजी लगा कर एक आदमी को रोजगार मिलता है इसकी तुलना में छोटे उद्योगों से 1560 करोड़

[डा० रामजी सिंह]

रुपये की वार्षिक आमदनी होती है और दस पन्द्रह हजार रुपये की पूंजी लगाने से एक आदमी को रोजगार मिलता है । अगर पशुधन का विकास किया हो, तो उससे 14,600 करोड़ रुपये की राष्ट्रीय सम्पत्ति प्राप्त होती है और केवल दो तीन हजार रुपये की पूंजी लगा कर एक आदमी को रोजगार मिल सकता है । इसलिए रोजगार देने के दृष्टिकोण से भी गोवंश की रक्षा करना आवश्यक है ।

हिन्दुस्तान में गोवंश के नाश से एक करोड़ बैलगाड़ी वाले बेकार हो जायेंगे, 50 लाख से अधिक पशुपालक बेकार हो जाएंगे। 6 लाख पचास हजार ईख पेरने वाले बेकार हो जाएंगे और 2 लाख 13 हजार घानी वाले बेकार हो जाएंगे। दूध और उससे अन्य पदार्थ बनाने वाले 2 करोड़ लोग बेकार हो जाएगे ।........

श्री दीनेन भट्टाचार्य (सीरमपुर) : यह एक साथ सब पशुओं को मार दिया जाय तब यह होगा ?

डा० रामजी सिंह : हां, यह तो ठीक है, यह तो उन्ही के यहां मारा जा सकता है ।

हम सोचते हैं कि पशु, वृक्ष और मनुष्य का सम्बन्ध अलग है और यह कान्फ्लिक्ट नही है। मार्डन एकोलाजी का कहना है कि वेजीटेबल किंगडम, कैटल किंगडम और ह्यूमन किंगडम, इन तीनों को अलग नहीं कर सकते है। जिस दिन आप अलग करेंगे उस दिन मानवता पर विपदा आ जायगी ।....(**व्यवधान**)....

यह तो बिलकुल एक दर्शन का वाक्य है---तुम में हम में खड़ग खम्भ में सब में व्यापक राम । यह तो दर्शन की बात है। लेकिन विज्ञान की बात लीजिए । हमारे माननीय सदस्य दीनेन बाबू विज्ञान की भाषा समझेंगे । यह जो कान्फ्लिक्ट की बात है, कान्फ्लिक्ट बिटवीन वेजीटेबल, कैटल ऐंड मैन, यह कान्फ्लिक्ट नहीं है, कोआपरेशन है । अगर समय रहता तो मै आप के सामने वह तथ्य रखता कि अगर मनुष्य के अनुपात में पशु कम हो आएंगे और वन कम हो जाएंगे तो मनुष्य का जीवन भी समाप्त हो जायगा। इसीलिए आज की मार्डन एकोलाजी के अनुसार इन तीनों का संतुलन होना चाहिए । वेजीटेबल और एनीमल के साथ ट्रैंगुलर कान्फ्लिक्ट की बात कही जाती है । दीनेन बाबू ने क्या कहा कि ट्रैंगुलर कान्फ्लिक्ट है । लेकिन हिमाचल के वनों की रक्षा के लिए क्यों आज अनशन हो रहा है। हिमालय अगर गिरेगा तो भारतवर्ष की नदियों में बाढ़ आ जायगी । इसीलिए हिमालय के जंगलों के बीच, भारतवर्ष के गोवंश के बीच और भारत वर्ष के मनुष्य के बीच, इन तीनों के बीच एकाकार सम्बन्ध है। जिस दिन हम इन का वैज्ञानिक संतुलन तोड़ देंगे उसी दिन भारतवर्ष में आर्थिक दुर्भिक्ष आ जायगा । इसीलिए आज समूची दुनिया में वेजीटेरियनिज्म की बात चल रही है । यह कोई आउट आफ डेट चीज नहीं है । इस स्ट्रगल में इन तीनों का संतुलन करने के लिए जो एक दार्शनिक और वैज्ञानिक सिद्धांत निकला है उस को कहते हैं वेजीटेरियनिज्म ।

कुछ लोग कहेंगे कि पशु को अगर नहीं मारेंगे तो वह बहुत अधिक खाएंगे । तो देखिए वेजीटेरियन और नानवेजीटेरियन की जरूरत क्या है ? वेजीटेरियन आदमी को कम जमीन की जरूरत होती है और जो नान-वेजीटेरियन होता है उस को ज्यादा की जरूरत होती है । पोटैटो को लीजिए या क्राप को लीजिए, अगर हम इस पर रहे तो .70 एकड़ चाहिए, मिल्क के लिए 2.3 एकड़ चाहिए और बीफ के लिए 11.3 एकड़ पर हेड चाहिए । इसीलिए विज्ञान की दृष्टि से भी आप देखेंगे तो पता लगेगा कि न तो बेरोजगारी के दृष्टिकोण से और न उपयोगिता के दृष्टिकोण से इस सम्बन्ध मे यह बात होनी चाहिए । समय रहता तो मैं सचमुच में बंगाल के श्री सतीश चन्द गुप्त ने जो किताब दो वाल्यूम में लिखी है जेल के अंदर, जेल की प्रयोगशाल में ही गोवंश के---अर्थशास्त्र पर यह वृहद् पुस्तक उन्होंने लिखी है, मैं उस मे से आप को बताता, लेकिन मै अब उस में जाना नही चाहता ।

16 hrs.

इसका दूसरा पक्ष भी है। गाय क्या है, गाय हमारी भारतीय संस्कृति का एक प्रतीक है और इस को केवल साम्प्रदायिकता से नहीं जोड़ना चाहिए । मैं ज्यादा उदाहरण नही देना चाहता लेकिन यह कहना चाहता हूं कि धर्म में क्यों ऐसा कहा है ? धर्म भी भारतवर्ष में विज्ञान पर आधारित है और यही कारण है कि गाय को वेद में अवध्य कहा गया है ।

गौः अघ्न्या भवति । न हिंसितव्या । न हिंसितव्याः
यः कश्चिद् गां हिनस्ति महापातकी भवति ।।

यह वेद में स्पष्ट कहा गया है कि गाय को मत मारो । यह कोई छोटी संकीर्ण साम्प्रदायिक भावना से नहीं है, आर्थिक, सामाजिक और जनहित के कारणों से यह समर्थित है। इसीलिए पाणिनि ने भी इस के लिए कहा है और रघुवंश में हम जानते हैं दिलीप की कथा, भागवत पुराण में हम जानते हैं कृष्ण की कथा, लेकिन छोड़िए हिन्दू शास्त्रों को। भारतवर्ष केवल हिन्दुओं का देश नही है, यह सामाजिक संस्कृति का देश है। मैं मुगल काल के सम्बन्ध में कहना चाहता हूं, बाबर से लेकर औरंगजेब तक आप पढ़िये, हर शहंशाह के समय में गाय का कत्ले आम और बैल का कत्ले आम बन्द था । बाबर ने हुमायूं को जो फरमान दिया, वह सुप्रीम कोर्ट में प्रस्तुत किया गया था। बाबर ने हुमायूं से कहा था कि तुम भारत में रहना चाहते हो तो गोवंश का कत्ल मत करना । औरंगजेब के शासन काल में भी गोवध नहीं होता था। टीपू सुल्तान के यहां प्राण दण्ड तक था। ब्रिटिश सरकार के समय में भी 1804 तक राजपूत राजाओं से जितने भी समझौते हुए उनमें कहीं भी गोहत्या की बात नहीं कही गई थी । तिलक महाराज ने कहा था कि हम स्वराज प्राप्त करेंगे तो तुरन्त पांच मिनट में कलम की एक जुंबिश से गोहत्या बन्द करने का कानून पास कर देंगे । मालवीय जी ने कहा था कि स्वतंत्र भारत के संविधान में शुरूआत गोहत्या निषेध

के आदेश से होनी चाहिए । लाला लाजपत राय ने भारत के तमाम स्त्री-पुरुषों का यह परम कर्तव्य बताया था । उन्होंने कहा था कि जिस निष्ठुरता से गाय और गोवंश का नाश किया जाता है उसको देखते हुए हमारी संतान किस तरह जी सकेगी—यह एक चिन्ता का विषय है । इसीलिए मैंने कहा कि यह संस्कृति का विषय है । संस्कृति के साथ सांविधानिक सवाल भी है । आज मुझे अफसोस इस बात का है कि 31 वर्ष की आजादी के बाद, संविधान पारित होने के बाद, जबकि संविधान के निदेशक तत्व में कहा गया है स्पष्ट रूप से, कि गोवंश की रक्षा की जायेगी लेकिन हमारे बनातवाला साहब इस प्रकार की बात यहां पर कह रहे हैं । आप कांस्टीटुएन्ट असेम्बली की डिबेट देखिए । लारी साहब जोकि उत्तर प्रदेश से चुनकर आये थे, उन्होंने कहा था :

"It is better to come forward and incorporate a clause in the Fundamental Rights that cow slaughter is prohibited, rather than to leave it in the Directive Principles."

लारी साहब मुसलमानो के प्रतिनिधि थे, उन्होंने संविधान सभा में कहा था कि इसको फन्डामेन्टल राइट्स में रखना चाहिए, केवल डायरेक्टिव प्रिंसिपल्स में नहीं । सादुल्ला साहब के भी विचार हमारे सामने हैं । इसलिए यहां पर यह सवाल उठाना कि इसका कोई संवैधानिक आधार नहीं है, गलत होगा ।

उपाध्यक्ष महोदय, आपका समय बहुमूल्य है, मैं केवल सांविधानिक सवाल के बारे में कुछ कहना चाहूंगा । पहली बात यह है कि गवर्नमेन्ट आफ इंडिया ने 1947 में एक एक्सपर्ट कमेटी फार कैटिल प्रिजर्वेशन एण्ड डेवलपमेन्ट बनाई थी, जिसकी यह रिपोर्ट है । इसमें अनुशंसा की गई है कि गोहत्या बन्द होनी चाहिए । इसके अतिरिक्त संविधान की धारा 48 में स्पष्ट निर्देश हैं कि गोहत्या बन्द होनी चाहिए । बिहार में स्टेट वर्सेज कुरेशी का मामला भी सुप्रीम कोर्ट में आया था जिसका फैसला 1958 मे सुप्रीम कोर्ट ने दिया था । वे मुसलमानों की बात करते हैं, तो अभी मेरे एक मित्र शेख साहब से मिलकर आये थे । जम्मू कश्मीर एक मुसलमान रियासत है, वहां पर मुसलमान ज्यादा हैं लेकिन वहां भी गोहत्या करने पर दस वर्ष की कड़ी सजा है । हिन्दुस्तान में केवल दो जगह यह कलंक है—केरल तथा बंगाल में । इस तरह से यह ऐसा विषय है जिसको भारत का संविधान, सर्वोच्च न्यायालय, भारतवर्ष की संस्कृति और भारतवर्ष की राजनीति समर्थन दे रही है ।

मेरे पास यह हिन्दू मुस्लिम रायट्स की रिपोर्टें हैं, अहमदनगर, रांची और शोलापुर की, मैं कहूंगा कि हिन्दू मुस्लिम रायट्स का एक कारण गोहत्या भी है । अगर इसको बन्द कर दिया जाता है तो अल्पसंख्यकों को गारंटी मिल जायेगी और वे हिन्दुओं का हृदय जीत लेंगे । पवित्र कुरान शरीफ, नसीहते हादी, हदीस में लिखा है कि गाय का दूध तुम्हारी तंदुरुस्ती के लिए बहुत जरूरी है । उस का गोश्त नुकसानदेह है । गाय का गोश्त बीमार, दूध दवा और रसायन है । "

हकीम अजमल खां, सेन्ट पाल और केरल के आर्चबिशप के पत्र आदि भी मेरे पास है, लेकिन समय नही है, इसलिये पढ़ नहीं पाऊंगा । मैं बहुत विनय के साथ माननीय सदन के एक-एक सदस्य से प्रार्थना करूंगा कि इस प्रस्ताव को स्वीकार कर लें । यूं तो विनोबा जी उपवास कर रहे हैं, लेकिन इस प्रस्ताव के यहां पर पास हो जाने से इस सरकार को इस काम को पूरा करने में शक्ति मिलेगी ।

MR. DEPUTY-SPEAKER: Resolution moved:

"This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down in Article 48 of the Constitution as interpreted by the Supreme Court as well as necessitated by strong economic considerations based on the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinobha Bhave from 21st April 1979."

श्री विनायक प्रसाद यादव (सहरसा) प्रस्ताव करता हूं—

That in the resolution,—

for "cows of all ages and calves"

substitute "health, sturdy, useful, youthful and young cows and calves" (1).

DR. RAMJI SINGH: I want to move my amendment No. 2, which reads:

"That in the resolution,—

after "Government" *insert*—

"to take steps for seeking referendum". (2)

SHRI G. M. BANATWALLA: Dr. Ramji Singh's amendment cannot be allowed. This Government cannot hold a referendum on an issue which is a State subject, and not a Central subject. That amendment should be ruled out. How can you hold a refe-

[Shri G. M. Banatwalla]

rendum on a subject, which is altogether a State subject? The opinion of one State cannot be left at the mercy of the opinion of other States. It is a State subject. So, it should be ruled out of order. Sometimes you must rise up.

SHRI VASANT SATHE (Akola): Would the hon. Member agree if the referendum is only in Kerala and Bengal?

SHRI G. M. BANATWALLA: We cannot decide it here. It is for the States to decide. We cannot encroach upon a State subject.

SHRI VASANT SATHE: After all, this is a recommendatory resolution.

SHRI G. M. BANATWALLA: It is asking this Government to hold a referendum on a subject which is a State subject .. ..(*Interruptions*)

चौधरी बलबीर सिह : ऐसी बात नहीं है। यह सविधान में लिखा है और जो संविधान में लिखा है, उसके सिलसिले में कार्यवाही करने के लिये यह हाउस सुप्रीम है। जब संविधान में लिखा है, तो स्टेट-सब्जैक्ट कहां रहा।

MR. DEPUTY-SPEAKER: Let me see. The wording of the amendment, I think, is rather very definite. So, I am inclined to rule it out, unless you say "recommends to the Government". You can change the wording.

डा० रामजी सिह : मेरा संकल्प सरकार को स्वीकार्य ही होगा, इसलिये मैं अमेंडमेण्ट की आवश्यकता नहीं समझता।

SHRI G. M. BANATWALLA: Mr. Deputy-Speaker let me at the outset make it explicitly clear that I yield to none in my concern for the improvement of the cattle wealth of our country. But the resolution for a total ban on cow slaughter is an unfortunate attempt to slide the country back into a worst type of medievalism. I, therefore, oppose the motion.

I have already raised a preliminary objection and have submitted that the Constitution does not confer any power on the Central Government to impose any ban on cow slaughter because it is within the exclusively jurisdiction of the State Governments concerned. This subject appears as item 15 of List Two of the Seventh Schedule. On the 1st May, 1954, the then Attorney-General, Shri M. C. Setalvad, also made a statement in this House and endorsed this view. We are, therefore, holding a discussion in a vacuum.

16.10 hrs

(SHRIMATI PARVATHI KRISHNAN *in the Chair*)

There is an unfortunate twisting of facts of economy to meet the magnificent obsession, namely, saving the cow. Let us, therefore, look at the magnitude of the problem in its correct perspective.

India has a staggering cattle population of 179 million according to 1976 figures. The cattle population is increasing at an annual rate of 2.5 per cent. In some of the States the rates of growth have been even higher. The annual growth rate in Orissa is 4.5 per cent and in Uttar Pradesh it is 2.7 per cent. On the other hand, Madam, we are faced with the grave problem of scarcity of feeds. According to the estimates published by the Nutrition Advisory Committee of the Indian Council of Medical Research and the Animal Nutrition Committee of the Indian Council of Agricultural Research, in their Memorandum on Human Nutrition vis-a-vis Animal Nutrition in India, our country has only 30 per cent of the requirements of concentrates and only 70 per cent of the requirements of fodder for feeding the existing bovine population.

Madam Chair person, this scarcity of fodder along with other factors like the poverty of the owners are having very adverse effects. These adverse effects are reflected in the low lactational yields, late maturity for first calving, long intervals between calving, irregularity of calving and the reduced total number of calvings during the entire span of their lives.

India has 20 per cent of the total cattle population, but the milk output is only 9 per cent. I submit that this pitiable position is because we have forced our cattle to starvation. The thoughtless and continuous increase of useless cattle, scarcity of feeds and consequent starvation and disease have all resulted in an all-round deterioration. Shri J. K. Desai's article on "Cattle Wealth of Gujarat" which was published in the journal of Gujarat Research Society in 1954 makes a very instructive and illustrative reading in this particular respect. For example, I will say that the age at first calving in 1942 was 4 to 6 years while 50 years earlier, it was 2-1/2 to 3-1/2 years. Then, the interval between two successive calvings in 1942 was 18 to 36 months and 50 years earlier it was between 15 and 25 months. Average daily milk per cow during lactation was 3 lbs. and 50 years earlier it was 8 Lbs. Length of lactation in 1942 was 4 to 6 months and 50 years earlier it was 9 to 12 months. Average number of calves borne by a cow during her life-time according to this study in 1942 was 2 to 4 and 50 years earlier, the average number was 6 to 8. All this shows that the thoughtless increase in the useless cattle population, the consequent scarcity of fodder, and the consequent starvation led to an inefficient cattle management and deterioration all over.

Let us compare the position with respect to other countries of the world. We find that the first calving age in the advanced countries is 20 to 24 months whereas in the case of India the Kankrej and Gir cows first salve when they are between 3 and 4 years of age. Surti, Mehsana, Pandharpuri, Delhi, Jafferabadi buffaloes first calve when their ages are 3.5, 4.5. 4.6 and 6 years respectively.

Look at the milk yield. The usual lactational yield of Indian cows, according to the study that I was mentioning is 700 lbs, while in case of Danish cows it is 7,600 lbs., England 6,000 lbs., Belgium 7,300 lbs., and Switzerland 6,300 lbs. Such is the magnitude of the problem. In our concern for the so-called protection of cows we, are really condemning the whole cattle population. These are the hard facts of economy. Let sense prevail.

I must, before I conclude, also refer to the question of minority rights under article 19 and 25. Islam permits sacrificial slaughter of bigger cattle. It may not be imperative, it may be permissive, but the fact is that on Id-ul-adha, popularity called Bakri Eid, a bigger cattle can be offered in sacrifice on behalf of seven people as against a goat that may be offered on behalf of one. If this is offered, it is because of economic compulsion and the freedom given under religion. I, therefore, say that in so far as the total ban on cow slaughter is concerned, this particular article about the freedom of religion is also violated.

A reference has been made to Vinobhaji. Permit me to submit that if Vinobhaji has decided to go on an indefinite fast, it is a method of arousing mass passion. This threat of an indefinite fast is nothing but violence in thought. Let me be straight and frank in putting it to the House that this threat is nothing but a national blackmail. I hope better counsels will prevail, and the situation will be considered in its entirety.

[Shri G. M. Banatwalla]

Gandhiji is often quoted here, and because he is quoted, I wish to put the record straight. I quote what Gandhiji has said from the issue of *Sunday* dated 11th February, 1979:

"The Hindu religion forbide cow slaughter for the Hindus, not for the world. The religious prohibition comes from within. Any imposition from without means compulsion. Such compulsion is repugnant to religion. India is the land not only of Hindus, but also of the Mussalmans, the Sikhs, the Parsis, the Christians and the Jews and all who claim to be Indian and are loyal to the Indian union. If they can prohibit cow slaughter in India on religious grounds, why cannot the Pakistan Government prohibit, say, idol worship in Pakistan on similar grounds? I am not a templegoer, but if I were prohibited from going to a temple in Pakistan, I would make it a point to go there even at the risk of losing my head.

". . . Just as Shariat cannot be imposed on the non-Muslim, the Hindu law cannot be imposed on the non-Hindu."

In order to put the entire matter in a nutshell, I have also to say that the Chief Ministers of Kerala and West Bengal have both expressed their displeasure about this agitation. The Chief Minister of West Bengal wrote a letter to Vinobaji. I quote:

"We are however not in favour of a total ban on cow slaughter. We would like to look at the issue from the economic aspect rather than the religious aspect. A total ban on cow slaughter will lead to an increase in bovine population which would strain our slender cattle feed resources. This will undermine the capacity of useful animals and will hinder the scientific growth of animal husbandry. A total ban on cow slaughter will also become a very sensitive issue in this State wher there is a large beef-eating population mainly belonging to the minority communities . . . Without in any way meaning disrespect to the ideals you may cherish, I would like to say that these (tackling of unemployment, repairing flood damage, etc.) are our priorities to resolve these long-standing problems of our State and to reduce the suffering of our people . . . It is a shame that millions of children in our country are going without milk. . . For this, banning of slaughter of cows which are over 14 years old or are diseased or incapacitated or unfit for breeding is of no help. We are as concerned as you to improve the quality of our cattle population and to save milch cows to prevent unnecessary and senseless cow slaughter."

To conclude, I would submit that what we need is a more scientific cattle management. In our desire and wish to protect the cows, as I said, we are actually condemning them. Some of the politicians seem to have enfranchised the cow. They think that not only will milk flow from the cow, but votes will also flow from the cow. When such is the position, there is little hope that these politicians will examine the problem rationally and dispassionately.

I appeal to the Government and to this august House to vote out this resolution.

SHRI SAMAR MUKHERJEE (Howrah): Madam Chairman, I am opposing this resolution not only because the question of cow protection is a State subject and so the State Government should be allowed to deal with this, but the other reasons given are not justified in defence of this resolution demanding a total ban on the cow slaughter.

I met Vinobaji on 24th December last year. He announced his hunger strike from first of January. I carried a letter from the General Secretary of our Party, Mr. E. M. S. Namboodripad and in that letter he authorised me to have full discussions with Vinobaji and I had full discussions with him for one and a half hours. He wanted to discuss more, but I had no time and so I took leave of him because I had some other engagements. However, the Secretary of Go Seva Sangh Mr. Bajaj, Mr. R. K. Patil and some other disciples of Vinobaji, all were present during my discussions. I am going into the contents and the details of it because there is no time. There was a consensus that Acharyaji should not go on hunger-strike. I appealed to him not for postponement but for completely abandoning the idea of hunger-strike. I can tell the House categorically that all friends present there responded to this because nobody wanted that Acharyaji should go on hunger-strike on this issue. That is why I appeal to the mover of the resolution to request, on behalf of us all, Acharyaji to abandon the decision of the hunger-strike. This is my first concern and my first point.

He agreed to postpone the hunger-strike on my request. After that, our Prime Minister met him on 30th. The Prime Minister also requested him not to go on fast. So, for the time being, he agreed to postpone it. Then, subsequently, he decided again to go on hungerstrike from 22nd April. This unilateral decision to fast to impose the ban on cow slaughter, by this pressure, affects the integration of our country very much. I will come to other economic arguments later on. Here, I am giving another quotation of Gandhiji's speech from *Harijan*. Gandhiji himself was present in Calcutta. In his public speech, this is what he has spoken at Baliaghata. This is dated Calcutta, 21-8-47; it is from *Harijan*, P. 299, August 31, 1947. I quote:

"Gandhiji then referred to the proposal for stopping cow slaughter by means of legislation in the Indian Union He said that he was of opinion that if they tried to do so through law, it would be a great mistake. He had been a devotee of the cow for over half a century. She had a permanent place in the economy of India. The cow can indeed be saved if they could steal into the hearts of the Muslims in such a way that they voluntarily undertook the responsibility out of deference to the feelings of their Hindu friends.

"This had been abundantly demonstrated during the Khilafat days. Now that India was free, the same old relation could be restored if they behaved towards one another correctly.

This view is totally opposite to any imposition on the minority communities, particularly on those who have the habit of taking beef as their food, the poorer sections. This is the outlook of Gandhiji. So, don't use the name of Gandhiji. When you demand banning of cow slaughter, at least Gandhiji's name should not be utilised.

It is our party's stand that we are in favour of preserving cattle, healthy cattle, milch cows. This is what our General Secretary wrote to Acharyaji regarding the ban on cow slaughter:

"You will agree that ours is a secular State. Apart from Hindus, our country's population consists of Muslims and Christians who do not believe in this and are accustomed to eating beef. In certain parts of the country, sections of Harijans are also accustomed to eating beef. Apart from this, the tribals also eat beef. Such population is not a neg-

[Shri Samar Mukherjee]

ligible minority but around 10 to 15 crores."

So this question of forcing on them, the ideology of Hindus who consider the cow to be the mother, will not help integration of India. It will not help in further establishing and strengthening of secularism. But, it will only help in a further disintegration; the feeling among the communities will be further embittered.

Acharya Vinobaji asked me this question —Is it not that in Kashmir, there is a ban on cow slaughter? I told him that I knew that in Kashmir there has been a ban on it. On the 17th of December, there was a Conference of all the Chief Ministers and the Leaders of the Opposition Parties in which I was also present. There the Prime Minister presided. There the question of cow slaughter was raised. And Sheikh Mohammad Abdullah himself said that 'we have imposed a ban in order to honour the sentiments of the minority communities.' So, in Kashmir, the minorities are the Hindus and, to honour their sentiments, the imposition of cow-slaughter ban has been introduced. So, I asked Vinobaji: "Why this principle should not be applied in case of West Bengal? If in Kashmir, the State Government honours the sentiments of the minorities, why not the same be done in West Bengal and in Kerala too?" To that there was no reply. So, the majority's imposition on the minority which was opposed by Gandhiji will not help integration. That will lead to disintegration of the whole country. This is not secularism. It is totally opposed to secularism. Cow is considered to be the mother by the Hindus and not by any other community. Acharyaji asked me: "Do you kill your mother when she becomes old?" I told him who will feed the mother if her son remains hungry.' Whatever the cattle population there is, it is going on increasing. If the cows which are milch ones and which give milk, are preserved, who takes the responsibility of the rest? That question was raised in the conference also. The Chief Minister of Kerala actually asked our Prime Minister whether the Central Government takes the responsibility for feeding all the cows which have lost the capacity of giving milk and the cattle population which are overaged? The Prime Minister said that this was the responsibility of the State Government. This is an absurd burden which does not help in economic utilisation of cattle resources for supplying of milk to all children and population. Madam, Chairman., now I am going to read out what Pandit Jawaharlal Nehru said in his reply to the debate on the Bill on 'Indian Cattle Preservation' when it was introduced in Parliament in 1955. The Bill on which he spoke is written in English 'Indian Cattle Preservation Bill" I am reading from the debate on 2nd April, 1955 in which this is what Panditji said:

"I wish to make it perfectly clear at the outset that the Government are entirely opposed to this Bill" Then he said:

"I would ask this House to reject it completely and absolutely. I say so far two or three principal reasons one being that so far as our Legal Advisors are concerned, as the House knows, they have advised us that it is not right or competent for this House to deal with his matter in this way".

"... The hon. Member who has just been speaking has challenged that legal opinion. I do not wish to go into the legal niceties. It is enough for the Government to follow the opinion of their legal advisor in this matter.

Apart from that, on the larger question of merits, I would submit that the approach that this Bill makes—it may naturally appeal to us, to many of us on reasons of sentiment—does not achieve or is not likely to achieve the objective aimed at. We all, I hope without any exception, desire the preserva-country We all, in fact, are alarmed at the deterioration of that wealth because, religion apart, eomotion apart and sentiment apart, for economic reasons and for other substantial reasons, it is important for that to be preserved and for that to be improved. What is alarming is not the numbers—the numbers are there—but their rapid deterioration and it has to be checked. I believe that steps have been taken which are bearing results and more steps will be taken. But the approach to this question must be a constructive approach. Otherwise, we may be landed in this tremendous difficulty that in our hope and desire and urge and wish to protect the cattle we are actually condemning them. Let us be clear about that because by merely passing this Bill you are not going to protect the cattle in the country. You may actually have to face a situation when the cattle of this country are much worse off than before. The Bill does not give life to a dead thing. Other constructive features have to be given. The Bill does not make healthy a diseased human being or animal. Other constructive measures have to be taken. Therefore, the approach to this question has to be constructive. That approach has been made In Bombay. In West Bengal it is being made. You may say that it should be made faster; you may say that other things must be done. Well do it. But, this approach does not improve the object aimed at. I beg to submit that it is so. It is obvious that no person, none in this House and probably very very few outside it can have any other desire than to protect the cattle wealth of this country...

Further, he says:—

"I cannot accept that animals are more important than economics and I think human beings are more important than cows. I do not agree and I am prepared to resign from Prime Ministership but I will not give in to this kind of...."

Then further on he says:—

"I want to be perfectly clear about it that this kind of agitation in India is futile, silly, ridiculous and..."

In the end a question was put: Whether U. P. has passed. He replied that in that case they have committed a mistake.

Now, I come to the question of hunger strike. According to their statement all State Governments have banned cow slaughter excepting West Bengal and Kerala.

What is the position in West Bengal? In West Bengal it is not a new thing today. Since independence all the Governments which were therein West Bengal have said the same thing about this total ban. Shri B. C. Roy was the Chief Minister. Shri P. C. Sen was the Chief Minister. He is present here. Shri Siddhartha Shankar Ray was the Chief Minister. Then Shri Jyoti Bosu has come. All the Governments in West Bengal were opposed to total ban but they have all categorically stated that they are fulfiling the obligations in the Constitution under Article 48. Article 48 has stipulated that for the healthy and scientific development of animal husbandry, proper preservation of cattle should be there. The West Bengal Government has passed an Act. That Act is a sort of special legislation for protection of cow wealth. It is called the West Bengal Animal Slaughter Control Act, 1950. It has been enacted by the State Legislature to control the slaughter of useful animals with a view to increase the supply of milk

and also to avoid the wastage of animal power necesary for agriculture. This was passed in 1950. I am quoting from the letter of Shri P. C. Sen to Shri Nandaji.

MR. CHAIRMAN: Please end with that quotation. You have taken as much time as Dr. Ramji Singh, the mover.

SHRI SAMAR MUKHERJEE: The letter states as follows:—

"Imposition of a total ban on the slaughter of cows in this State, as being pressed for from time to time in certain quarters, will not, in our considered view, be in the interest of the country.

(a) Such a ban is bound to upset the existing balance in number between the different classes of cow stock, and will also lead to an absolute increase in the total cow population. The number, surplus to requirement, will strain the slender resources of feeding stuff, which, in turn, will undermine the capacity of work performance."

Subsequently, all the other Chief Ministers also wrote to the Central Government. Mr. Siddhartha Shankar Ray wrote to the Centre, giving reference to the Supreme Court Judgment. This is what he said:

MR CHAIRMAN: Will you kindly wind up with that?

SHRI SAMAR MUKHERJEE: This is an important issue which is being agitated on an all-India scale. This is something where I have to defend the point of view of the West Bengal Government.

MR. CHAIRMAN: Without giving all the quotations, you may state your point of view.

SHRI SAMAR MUKHERJEE: These are letters written to the Central Government.

SHRI NARENDRA P. NATHWANI (Junagarh): Madam, the time may be extended.

MR. CHAIRMAN: One individual cannot take up all the time. Will you please wind up?

SHRI SAMAR MUKHERJEE: I just want to quote this portion from the letter of Shri S. S. Ray to the Government of India. He said this. I quote:

"It was explained by the preceding Chief Ministers P. C. Sen (1966), Shri A. K. Mukherjee (1967) of this State that the existing provision of the West Bengal Animal Slaughter Control Act, 1950, prohibits the slaughter of animals (including cows) other than those who are over 14 years of age and unfit for work or breeding or who have become permanently incapacitated for work or breeding due to age, injury, deformity or any incurable disease.

Then the letter says:—

"This provision is in consonance with the Article 48 of the Constitution of India. This legislation, it appears, is also in line with the interpretation of the Supreme Court in the case of Md. Hanif Qureshi and other *versus* the State of Bihar and others (AIR -1958 SC 731) to the effect that 'the protection recommended by this part of the directive is confined only to cows and calves and to those animals which are presently or potentially capabble of yielding milk or of doing work as draught cattle, but does not, from the very nature of the purpose for which it is obviously recommended, extend to cattle, which at one time were milch or draught cattle, but which have ceased to be such."

This is as per the Supreme Court judgment...

SHRI NARENDRA P. NATHWANI: May I ask one question for reply from the hon. Member?

MR. CHAIRMAN: No. You cannot ask a question. Mr. Nathwani, Please sit down. (*Interruptions*) I request all hon. Members to resume their seats. Mr. Samar Mukherjee, please sit down. I request hon. Members not to interrupt him. It does not help.

MR. CHAIRMAN: Let Mr. Mukerjee finish his speech without disturbance.

SHRI SAMAR MUKHERJEE: The Chief Minister of West Bengal, Shri Jyoti Bosu wrote a letter to Acharya Vinobha Bhave. I will read out the relevant portion:

"2. Under the West Bengal Animal Slaughter control Act, 1950, only those cows which are over 14 years of age and are unfit for work or breeding or are diseased or incapacitated can be slaughtered. This Act extends over Calcutta and all the municipal towns. We are also taking steps to extend the operation of this Act to non-municipal areas. It is true that the restrictions imposed under this Act are not being properly enforced but we want sincerely to enforce them. We have recently amended the Cattle Licensing Act in order to prevent indiscriminate and unrestricted import of cattle by 'khatal' owners and to assure better treatment to milch cows. The Akhil Bharat Krishi Go seva Sangh has also agreed to cooperate with us to see that these Acts are implemented. We also requested some Sarvodaya leaders to depute some persons to advise us regarding proper implementation of the provisions of the Acts. We are taking steps to create the necessary infrastructure. We had intended to take up the Work much earlier, but the floods interfered."

MR. CHAIRMAN: You have already taken half-an-hour.

SHRI SAMAR MUKHERJEE: This is done in consultation with the Goseva Sangh and the State Government has taken these measures. But it is clear we are however not in favour of total ban of cow slaughter because I have given the argument that it is against secularism, against national integration and from the economic point of view also, because large sections of the people are beef eaters and they are affected and their food habits certainly cannot be changed immediately.

Later, the Chief Minister appealed to Vinobaji to change his decision and not to go on hunger strike. We are appealing from this forum and also we appeal to all of you to join us to request him not to go on hunger-strike. One point to which I want to draw the atention of the House is that after the discussion with the Goseva Sangh, the Gosewa Sangh issued one letter. There, they have admitted and there was an understanding with West Bengal Government on 5 points. You would no doubt appreciate that the existing West Bengal Animal Slaughter Control Act 1950 will be implemented and with strict enforcement of the present law, that is, prohibiting the slaughter of cows below 14 years of age, 76 per cent of the cow slaughtered can be avoided only 25 per cent of cows remains outside the Act.

AN HON. MEMBER: It is only a letter. It is not being followed in the State.

SHRI SAMAR MUKHERJEE: The point is that the State Government should implement this. But why this hunger strike only 25 per cent of the cows in West Bengal will be affected. The Go-Seva-Sangh has admitted that though there is no formal ban in Kerala, but the cow slaughtered there is virtually nil. The question now comes only to 25 per cent of cows in

[Shri Samar Mukherjee]

West Bengal and for this only, why this hunger strike and why there is a resolution for total ban on cow slaughter—by the Central Government? All these are totally unnecessary and it will create an atmosphere which is completely against secularism and against the national integration. That is why I oppose this Resolution.

SHRI HARI VISHNU KAMATH (Hoshangabad): I move that the time allotted for this Resolution may be extended by two hours.

MR. CHAIRMAN: You can move when your turn comes.

श्री ओमप्रकाश त्यागी (बहराइच) : सभापति महोदय, मैं इस प्रस्ताव का, जो एक सरल प्रस्ताव है और जो संविधान की धाराओं के अनुकूल है, समर्थन करने के लिए खड़ा हुआ हूं। मेरे भाई, श्री बनातवाला, और श्री समर मुकर्जी, ने जो विचार प्रकट किये हैं, उन पर मुझे खेद है। इन दोनो महानुभावो ने इस विषय का आर्थिक पहलू रखा है। श्री समर मुकर्जी ने ऐसा किया है, उस पर मुझे आश्चर्य नहीं है, क्योंकि उनका धर्म और ईश्वर में विश्वास नही है। वह आर्थिक दृष्टिकोण से सोचें, तो मेरी समझ में आ सकता है। लेकिन जो धर्म से प्रेम रखते है, उनके द्वारा आर्थिक पहलू की बात करना मेरी समझ में नहीं आता है। क्या सभी बातों को आर्थिक दृष्टिकोण से तोला जा सकता है ?

श्री जी० एम० बनातवाला : क्या अभी जवाब दे दू ?

شری جی ایم بنات والا : کیا ابھی جواب دے دوں -

श्री ओमप्रकाश त्यागी : अभी ठहरिये। अगर वह हर बात को आर्थिक दृष्टिकोण से तोलने के लिए तैयार है, तो मैं डा० रामजी सिंह से भी कहूंगा क वह भी इस विषय पर आर्थिक दृष्टिकोण से विचार करें—हमें कोई आपत्ति नही है।

मै यह जानना चाहूंगा कि जिस समय इस देश में हिन्दू कोड बिल बन रहा था, तब यह मांग की गई थी कि इस देश में एक इंडियन कोड बनना चाहिये वह केवल हिन्दुओ पर लागू क्यों किया गया, मुसलमान भाइयों, ने उस प्रस्ताव का समर्थन क्यों नहीं किया कि उसे हम पर भी लागू किया जाये। इसलिए कि धार्मिक दृष्टिकोण से उनकी भावनाओं को ठेस पहुंच रही थी। मै यह भी जानना चाहूंगा कि क्या आज भी श्री बनातवाला कोई यूनिफार्म सिविल कोड बनाने के लिए तैयार है ? आर्थिक दृष्टिकोण से इस देश के सामने जनसंख्या वृद्धि की समस्या है। एक आदमी एक ही औरत से विवाह करे, इस प्रकार का सिद्धान्त ससार में सभी जगह स्वीकार कर लिया गया है। क्या मुस्लिम बंधु इसे स्वीकार कर सकेंगे ?

श्री जी० एम० बनातवाला : आनरेबल मेम्बर बार-बार कह रहे हैं कि "मैं पूछता हूं," "मैं पूछता हूं" लेकिन वह जवाब नही सुनना चाहते है।

شری جی ایم بنات والا : آنریبل ممبر بار بار کہہ رہے ہیں کہ "میں پوچھتا ہوں" "میں پوچھتا ہوں" لیکن وہ جواب نہیں سننا چاہتے ہیں -

श्री ओमप्रकाश त्यागी : जवाब बाद में दीजिए। गाय के बारे में आर्थिक दृष्टिकोण की बात कही जाती है। अगर आर्थिक दृष्टिकोण से सोचा जाये कि एक आदमी को गाड़ने के बजाये जलाया जाये, तो आर्थिक दृष्टिकोण से ज्यादा फायदा रहेगा, क्योंकि कब्रिस्तान में इतनी जगह घेरी जाती है, अर्थात् इस देश में लाखो एकड़ जमीन मुर्दों ने घेरी हुई है। अगर वहां खेती की जाये, तो आर्थिक दृष्टिकोण से क्या इस देश को ज्यादा लाभ नही होगा ? मै पूछना चाहूंगा कि क्या वे इस बात के लिए तैयार होंगे—नही।

मै इस बात को मानता हूं कि धार्मिक भावना भी एक बहुत बड़ी चीज है। श्री समर मुकर्जी ने जो कहा है, मै उससे सहमत हुं। लेकिन अगर आर्थिक दृष्टिकोण से तोला जाये, तो इस बात पर भी आना पड़ेगा कि देश में जितने बूढ़े लोग हैं, वे केवल खाते है, कोई काम नही करते हैं, और वे राष्ट्र पर भार हैं। इसलिए अगर उन्हें मार दिया जाये, तो इसमें आपत्ति क्या है ? आर्थिक दृष्टिकोण से लाभ ही होगा ?

जब इस देश में मुस्लिम बादशाहों का शासन था, तो उन्होंने यहां गो-हत्या पर प्रतिबन्ध लगाया था। पता नही माननीय सदस्य किस धार्मिक भावना की बात कह रहे है। उन्होंने कहा है कि हमारे यहां कुर्बानी होती है कुर्बानी है। मगर भेड बकरी की है। जहां तक मैने कुरान शरीफ को पढ़ा है। गौ की कुर्बानी अनिवार्य नही है। यह तो हिन्दूओं और मुसलमानों को आपस में लड़ाने के लिए अंग्रेजी की उपज थी।

हमारा संविधान सैकुलर है और इसमें सभी की धार्मिक भावनाओ का आदर और संरक्षण करने का आश्वासन दिया गया है गलती से या बेवकूफी से तमाम हिन्दू चाहें वे किसी भी सैक्ट के हों धार्मिक दृष्टिकोण से गऊ को माता मानते हैं।

ग्रौर उसकी पूजा करना, सरक्षण करना ग्रपना काम मानते हैं । भले ही दूसरो के दृष्टिकोण से बेवकूफ होगा । मैं सरकार से पूछना चाहता हू कि इस भावना की ग्रौर हमारी परम्परा की रक्षा क्यों नही की जा रही है ? हम ग्राथिक दृष्टिकोण से सोचने के लिए तैयार नही हैं । ग्रगर समस्त धर्म ग्रपन मान्यताग्रो को केवल ग्राथिक दृष्टिकोण से सोचने के लिए तैयार हो जाए तो हम तैयार है, उसमे हमे फिर कोई ग्रापत्ति नही । पर मैं सरकार से पूछना चाहता हू कि हमारी भावनाग्रो को ठेस क्यो पहुचायी जा रही है ? ग्रापने वोट की बात कही है कि गाय से दूध भी ग्राता है ग्रौर वोट भी ग्राता है । श्रीमन्, वोट 1857 मे नही ग्राता था गाय के दूध से । लेकिन 1857 की क्रान्ति का एक ग्राधार यह भी था कि कारतूस मुंह से काटना पडता था ग्रौर लोगो को यह बता दिया गया था कि इसमें गाय व सुग्रर की चरबी पडी है । यह भी रिवोल्ट करने का बहुत बडा ग्राधार था । इस देश मे साम्प्रदायिक झगड़े होते रहे केवल कुर्बानी के दिन । हमारी भावनाए है, बेवकूफ कह सकता है कोई भी लेकिन यह हमारी परम्पराग्रो मे है ।

मैं ग्राथिक दृष्टिकोण से भी सोचने के लिए तैयार हू ग्रौर वह यह है कि इस देश का ग्रायिक ढाचा कृषि पर निर्भर करता है ग्रौर इस देश की कृषि बैल पर निर्भर करती है ग्रौर बैल गाय पर निर्भर करता है । बैल का स्थान ट्रैक्टर नही ले सकता है । ग्राज सीलिंग लगी है, परिवारो का डिवीजन होता चला जा रहा है, पांच पांच एकड ग्रौर दो दो एकड जमीन लोगो के पास ग्रा रही है । ट्रैक्टर कौन रखेगा ? ट्रैक्टर कोई नही रख सकता । बैल रखा जा सकता है । बैल से ही इस देश की खेती हो सकती है । ट्रैक्टर के साथ में इस देश में समाजवाद ग्रौर कम्यूनिज्म बधा हुग्रा है, खेती का राष्ट्रीयकरण बधा हुग्रा है या ग्रमेरिका का पूजीवाद बधा हुग्रा है । ये पूजीवाद ग्रौर कम्यूनिज्म ट्रैक्टर के साथ इसकी पूंछ से बधे हुए हैं ग्रत. बैल के ग्राधार पर ही हम इस देश में प्रजातन्त्र बनाए रख सकते है . (व्यवधान) . .

सीलिंग ग्राज लग चुकी है इसलिए ट्रैक्टर का सहारा नही लिया जा सकता है ग्रौर ट्रैक्टर के लिए भी हमें मिडिल ईस्ट का सहारा लेना होगा डीजल ग्रायल इस देश में बहुत मामूली ही पैदा होता है । इसलिए बैल के सहारे से ही हम स्वावलम्बी बन कर चल सकेंगे ।

दूसरी बात यह है, मै एक खास प्रश्न करूगा जिसका जवाब वह हमें देंगे । जिस रफ्तार से इस देश में जनसंख्या बढ़ रही है क्या इस लिमिटेड जमीन में ग्रनलिमिटेड जनसख्या जो बढ़ती चली जा रही है उसको खपाया जा सकता है ? जो पापुलेशन के वैज्ञानिक हैं उनका कहना है कि जिस गति से जनसंख्या बढ़ रही है, 1 करोड़ 20 लाख हर साल बढ़ती है, इस गति से 200 शताब्दी में 80 करोड की जनसख्या हो जायगी ग्रौर इस जमीन से उसकी पूर्ति नही होगी । केवल एक चीज ही हो सकती है कि हरित क्रान्ति के साथ साथ ग्रापको श्वेत क्रान्ति भी करनी होगी । हमें दूध की तरफ भी ध्यान देना होगा । इसलिए श्वेत क्रान्ति के लिए हमें काम करना होगा । ग्रन्न की खपत को कम करने के लिए दूध ही स्थान ले सकता है

ग्रन्त मे मै यह बात कहना चाहूगा कि इस देश के हित मे धार्मिक दृष्टिकोण से ग्रौर ग्राथिक दृष्टिकोण से गोवश की रक्षा करना सरकार के लिए ग्रनिवार्य है ग्रौर 48वी धारा में इस गवर्नमेंट ने ग्राश्वासन भी दिया है कि वह देश में गोवंश की रक्षा व सवर्द्धन करेगी ।

MR. CHAIRMAN: Now Mr. Raj Krishna Dawan Mr. Tyagi, Youare not being recorded. Don't record. Record only Mr. Dawan. Mr. Tyagi, you are not being recorded

(*Interruptions*)**

17.00 hrs.

*SHRI RAJ KRISHNA DAWN (Burdwan): Madam Chairman, it is desirable that we should express our well thought and well considered opinion in the Lok Sabha on this resolution brought forth by Dr. Ramji Singh. Cattle wealth is indeed very important in a predominantly agricultural country like ours and we must go on making efforts for their betterment and growth. But a ban on cow slaughter is not the ultimate solution in this regard. One thing must be remembered that cow is not the only source of our milk supply and bullocks are not the only animals who plough our fields. There are buffalos also. Buffalos plough lakhs and lakhs of acres of land all over the country and they also provide us with considerable amount of milk. In the city of Delhi only 10 per cent of the milk that we drink is provided by cows and the rest is buffalo milk and even goats milk. So by protecting the cows only our problem will not be solved. Along

**Not recorded.

*The orginial speech was delivered in Bengali.

[Shri Raj Krishna Dawn]

with that we will have to protect the buffalos, the goats and such other milch cattle. Madam, in our country the cows have two aspects one is the religious aspect and the other is the economic aspect. If we proceed to the religious aspect then cow slaughter can never be totally banned in our country. Because India is a secular State and many religious groups exist here who consume beef. Therefore it will not be possible for the Government to impose a total ban on cow slaughter. Now if we study the economic aspect—what do we see! Madam, I come from West Bengal. During the last devastating floods in my State several lakhs of cattle perished. Even staunch Hindu brahmins are today forced to sell away whatever is left of their cows because they cannot feed them. Their cows are starving to death before their own eyes. What is the condition of those cows that yield milk? You will be surprised to hear that in my State there are 38 lakhs of cows and they yield a total of 38 lakh litres of milk. That means that one cow yields roughly one litre of milk a day. This is not a happy situation from the economic point of view. A little while ago we heard that a cow yields much more milk in Switzerland, Holland, America and England. But there is no ban on cow slaughter in those countries. Therefore only by banning cow slaughter we will not be able to increase our milk supply. For increasing the strength of our bullocks and for inreasing the supply of milk what is needed is, better and adequate fodder for our cattle. In this very House we have seen that Bills are often brought forth for distributing all the fallow land among landless people so that food for our human population may be grown there. But no body is worried about growing fodder for our cattle or for providing land for their grazing. The grazing land is gradually being encroached upon and the cattle are not finding enough grass even to eat. In this situation we are unable to provide enough food for even those cows that are yielding milk and those bullocks who are active and working. We cannot even feed the children adequately. Madam necessity knows no rule. Under Section 302 of our I.P.C: killing a person is a crime. But the same Government gives gun to our people and orders them to kill enemy soldiers on the battle front. The greater number of persons one can kill, the bigger award he gets from our President. Therefore necessity knows no rule. We do not need any legislation either of rslaughtering cows or for banning their slaughter law is made to serve the needs of man. Cows have been created for the benefit of man. Man is free to utilise them as he thinks fit. We should study the problem scientifically. There is no need to turn sentimental over the issue. It is a matter of great regret that a wise and mature person like Acharya Vinoba Bhave is turning a blind eye to these soical problems and is going to start a hunger strike on a sensitive issue like the cow slaughter. Through this House I will appeal to Vinobaji that let him start an agitation for the betterment and preservation of our milch cattle, not cow alone but buffalos also, let him go on hunger strike for providing adequate fodder to our cows, bullocks, buffalos etc., and I assure him that I will join him in that agitation and hunger strike. If he dies in that process, I am also prepared to die with him for the healthy preservation of our cattle wealth. If he fasts unto death seeking public and Government cooperation and action for proper feeding and maintenance of our starving cows and bullocks I will also fast with him unto death. This I assure him. We know that the teeth, bones and hides of our cows and bullocks are sold. Many articles are prepared from them. Madam Chairman, I am myself a farmer. I know that I cannot afford to feed properly the cows that have stopped yielding milk or the bullocks that have aged and can no longer work. There may be some people with huge surplus funds, those

who indulge in blackmarketeering or profiteering who may keep a few cows as hobby. But a farmer cannot feed and keep useless cattle.

I am reminded of one incident. Jagatguru Shankaracharya of Puri undertook a fast in 1967 for the preservation of the cows. What do we find today? There is not a single cow to be found at Puri. The next Shankaracharya released all the cows. There is no arrangement for feeding the cows. A stone cow has been erected and cows are thereby being protected symbolically. This sort of sentimentalism cannot serve any purpose in our day to day life.

I would have supported whole heartedly this resolution of Ramji Singh if it were realistic. I do not know how many cows Ramji Singh is having today. If he had kept all the cows from the time of his predecessors, I am sure his house will today be spilling over with cows and Ramji Singh and his family members will not find any place therein to live. I can say for certain that Ramji Singh has also sold away aged and useless cows and will do the same in the future too

My submission is that we will have to be realistic and practical. Getting sentimental over this issue will not help I wholly agree with Vinobaji or Ramji Singh that we will have to promote the growth and upkeep of our cattle. They have to be fed properly so that they may become robust and healthy. But cattle does not mean only cows and bullocks. They include buffalos also, who provide us with milk and plough our fields. We must protect the buffalos also. If Vinobhaji and Ramji Singh come forward with that aim and agitate for that cause, I assure them that I will wholly cooperate with them and even undertake fast unto death. I will urge upon Ramji Singh not to waste his energies on this type of resolution. I will invite him to bring forth measures with a view to improve the cattle wealth of our country, to see that they can get adequate food, to see that the yield of milk increases, to see that they are properly looked after. Let him come forward with a Bill whereby our cattle wealth may grow and prosper. With that I conclude my speech.

MR. CHAIRMAN: Before I call on the next speaker, I want to bring to the notice of the House that the time allotted for this Resolution is over. Is it the pleasure of the House that we extend the time?

SHRI HARI VISHNU KAMATH: I move:

"That the time allotted for this resolution be extended by two hours".

SHRI P. M. SAYEED (Lakshadweep): I have objection to the extension of the time. Last time this resolution was part heard and if time is extended other resolutions will never come before the House.

MR. CHAIRMAN: You can vote against the extension of time. Last time only 14 minutes were taken and a lot of time was taken in the point of order that was raised. The question is:

"That the time allotted for this resolution be extended by two hours."

The motion was adopted.

SHRI M. N. GOVINDAN NAIR (Trivandrum): I am very much perturbed by the threat of hunger strike by Shri Vinoba Bhave. I am also very much disturbed by my friend Dr. Ramji's resolution. Knowing Vinoba Bhave and knowing Gandhiji, I thought at least there will be one person who will be loyal to Gandhiji to his last and that person, I hoped, was Vinoba Bhave. This is not a new question. When Gandhiji was alive and when he and Binoba Bhave were

[Shri M. N. Govindan Nair]

together, this was an issue which was agitating the minds of the people and the nation. Very categorically Gandhiji had expressed himself on this. He was never behind Vinoba Bhave or anybody else in the matter of protecting cows, but yet he drew a demarcating line. Should Vinoba Bhave at this last stage demolish that demarcating line? That is why when everybody else may speak against Gandhiji, I expected one person to stand by him and that was Vinoba Bhave. But just like anybody else, Vinoba Bhave also had left Gandhiji. What a tragedy! I would request, through Dr. Ramji Singh and this House, Vinoba Bhave that he should respect the position taken by Gandhiji on this matter.

All the arguments put forward by Comrade Samar Mukherjee or Shri Banatwalla, I repeat. Why should there be hide and seek? Why these statistics about the economy and all that? It is all non-sense. Is that the issue at all? Tell openly that a good chunk of Hindus worship the cow.

AN HON. MEMBER: Almost all.

SHRI M. N. GOVINDAN NAIR: Do not provoke me. I know what Hinduism is. On the one side, it is pointed out how protecting the cow is going to help the economy. On the other side, it is shown how it is not so! The real crux of the matter is that a majority of Hindus in this country worship the cow. They do not want the cow to be slaughtered. This question was very much there during the time of Gandhiji and that is why he took a firm and reasonable position. Coming to the question of worship, all Hindus do not worship the cow. That is my view. I was born in a Hindu family. I respect Hinduism because there is no religion in the world which has raised human dignity to the level of divinity. That is the basic Hindu philosophy of vedas and Upnishadas. It was Shankaracharya who revived Hinduism in the 9th century or so. Even Shankaracharya in one of his slokas prescribed for pregnant women beef boiled with rice to beget intelligent, handsome children with qualities of leadership.

SHRI OM PRAKASH TYAGI: Please quote that sloka.

SHRI M. N. GOVINDAN NAIR: I will place it on the Table.

In Uttar Ramacharitra, there was a conversation between the two students. When Vashisht went to the Asharam, one student remarked that it was the misfortune of Kalyanika, the cow, that he had come. The other student replied that when a Brahmin well-versed in Vedas came as a guest, he was to be treated with calf meat. I do not say that this is the attitude of Hindus. But there is a history behind this change. Casteism was not strong when Buddhism was prevalent in our country. The Adi Shankaracharya routed them from our country. Gradually, Brahminism took the place of Hinduism and casteism became rigid. Brahims barred other people from the study of Vedas and Upnishadas. They also threatened that they would lose their eye-sight if they read Vedas. Further, they prescribed that the non-Brahmins might worship the cow and the Brahmins for salvation. That is how, cow worship became a featur of the present-day Hinduism. So, vast majority of the people were condemned by the Brahmins to worship cow and the Brahmins. We are worshipping even now. Dr. Ram Singh is hundred per cent honest. I am not saying that you should give it up but do not forget that it was the distortion of Hinduism that brought in this cow worship.

DR. BIJOY MONDAL (Bankura): This is a tradition.

SHRI M. N. GOVINDAN NAIR: But what I am saying is, at least some time, you remember that this is what happened to the vast majority of the population who were following Hinduism.

Now, here the question is whether this religious feeling of a section of population be the basis for banning cow slaughter or should we follow the guidelines laid down by Gandhiji on this question? I do not want to quote Nehru here. But what I am asking is: when an ardent believer like Gandhiji had taken a position on this issoe when this question was agitating the minds of the entire nation, do you want to go beyond that? Why should a very close associate and personal friend of Gandhiji, Shri Vinoba Bhave, who stood by him all these years, now force the people to give up the line taken by Gandhiji on this issue by undertaking a hunger-strike specially at this stage and at this age? I know the mover of the Resolution has a great influence and power of persuasion towards Acharya Vinoba Bhave. So, he could use his good offices. We are also prepared to go with him. Of course, when people become very old and emotional you cannot argue with them. I have a grand uncle, who was a very niceman in his younger days, but not now; after a certain age, you cannot go and argue with people; we can only implore them. If a large number of people go and tell him that he is deviating from the position which Gandhiji had taken then, in the name of Gandhiji, he would give up his fast. So, I would appeal to him and to my red-turbaned friend not to press this issue.

Suppose to oblige Vinobhaji we accept this resolution. Tomorrow, my hon. friend will bring another resolution that pork, according to Islam, cannot be eaten. Somebody will put it to vote and then pork is also gone. What a helpless position we will be if all these things happen? So, save us; that is my only request.

श्री लक्ष्मी नारायण नायक (खजुराहा) डा० रामजी सिह ने जो संकल्प रखा है मै उसका समर्थन करता हू । माननीय सदस्यो ने अपने तरीके से अपने विचार प्रकट किए है । भारत कृषि प्रधान देश है । अभी जो खेती हमारे देश मे होती है । वह ज्यादा तर हल चला कर ही की जाती है । बैल से ही ज्यादा तर खेती होती है । गाय को मै इस दृष्टि से नही देखता कि लोग इसको धार्मिक दृष्टि से अच्छा मानते है लेकिन गाय खेत से खलिहान तक आप देखे तो आपको पता. चलेगा कि गाय का वंश काम मे आता है, गोबर से ले कर ईंधन तक उसका उपयोग होता है । गाय से जो बछड़ा पैदा होता है, बैल बनता है वही किसान के काम मे ज्यादा से ज्यादा आता है, उसकी ही सहायता से ज्यादा तर खेती होती है, रहट चलते है, हल चलते है, बैलगाड़ी को खीचने के काम मे उनको लाया जाता है, वजन ढोने के काम मे आते है । गोवंश से जो भी पैदा सतान होती है वह सारी की सारी मनुष्य मात्र के काम मे आती है । इस वास्ते मनुष्य के जीवन मे गाय का उपयोग बहुत अधिक है ।

अभी माननीय सदस्य ने कहा कि गाय के लिए घास नही है । अगर घास नही है तो उसकी उपज हम को बढ़ानी चाहिये, घास की ज्यादा पैदावार करनी चाहिये । गाय और बैल के लिए अलग से घास का प्रबन्ध होना चाहिये ताकि हमारे गाय बैल तथा दूसरे पशु हृष्ट पुष्ट रह सकें । हम को यह नही कहना चाहिये कि चकि घास नही है इस वास्ते हम गाय का या किसी अन्य पशु का नही रखेंगे ।

रासायनिक खादो का खेती मे प्रयोग किया जा रहा है । अमरीका के वैज्ञानिकों का मत है कि अगर इसी तरह से फर्टिलाइजर्ज और दूसरी तरह की खाद हम डालते चले जाएंगे तो हमारी भूमि ठीक नही रह सकेगी । इसलिए जरूरी है कि रासायनिक खादो के साथ साथ गोबर की खाद भी जमीन मे डाली जाए । इससे उपज ज्यादा होगी । गोबर से हमारी भूमि उपजाऊ बनती है । इसलिए जरूरी है कि हम अपने गोवंश को ज्यादा से ज्यादा बढ़ावा दे ।

कुछ लोग कहते है कि गाय जब वृद्ध हो जाती है तो बेकार में घास उसको खिलाना पड़ता है, इस वास्ते काम मे बाधा पड़ती है, घास की कमी पैदा हो जाती है । मै बतलाना चाहता हूं कि हमारे प्रदेश की सरकार, मध्य प्रदेश की सरकार इस बात के प्रति भी सचेत है ।

मध्य प्रदेश शासन ने गोशालाएं खोली है जहा वृद्ध गाय और बैल को रखा जाता है । उनको ट्रकों मे भरकर एक जगह लाया जाता है, पास में जंगल होता है तो उनको थोड़ा घास डालना पड़ता है, लेकिन बाद में जब उनका चमड़ा निकलता है तो बड़ा कीमती होता है । इस तरह से उन पर ज्यादा खर्चा नही होता है । जब उनका चमड़ा बिकता है तो उसकी इतनी कीमत

[श्री लक्ष्मी नारायण नायक]

होती है कि उन पर किये गये खर्च का उसी में समावेश हो जाता है। कहने का मतलब है कि घड़चनें अनेक आती हैं, लेकिन मनुष्य वही जो उनको दूर करे, जो हमारी सुविधा की चीज हैं, उनका पालन करे।

यहां कहा गया है कि सारे देश में कुछ ऐसे आदमी हैं जो मांस खाते हैं, और उनकी मानसिक प्रवृत्ति पर इस तरह से कुठाराघात न किया जाये, यानी गोरक्षा करने से कुछ लोगों पर बुरा असर पड़ेगा। मेरा कहना यह है कि उन लोगों को यह भी देखना चाहिये कि इस देश में करोड़ों व्यक्ति ऐसे रहते हैं जो गोरक्षा चाहते हैं, उन्हें उनकी भावनाओं को भी देखना चाहिये। चन्द व्यक्ति यदि मांस खाते हैं या हत्या करने की प्रवृत्ति रखते हैं तो करोड़ों व्यक्तियों की आकांक्षाओं को भी देखा जाना चाहिये जो कि गाय को अपनी माता मानते हैं। जो यह कहते हैं कि गोहत्या बन्द करने से हमारे ऊपर ठेस पहुंचती है तो उन्हें यह भी सोचना चाहिये कि वह ऐसा काम न करें जिससे देश के करोड़ों लोगों को ठेस पहुंचे। हम जैसा व्यवहार अपने लिये चाहते हैं, हमे दूसरों के प्रति भी वही व्यवहार करना चाहिये। यह मानवता का व्यवहार है। कई दृष्टियों से गाय हमारे देश के लिये आवश्यक है। हमारे उमसे अधिक से अधिक काम होते हैं। इसलिये इस तरह की जो बात कही जाती है कि गोहत्या बन्द न की जाये, यह उचित नही है।

अब केवल पश्चिम बंगाल और केरल, दो प्रान्त ऐसे रह गये हैं जिन्होंने इस ओर ध्यान नहीं दिया है। जब देश मे अन्य सभी प्रान्तों में गोहत्या बन्द करने के सम्बन्ध मे कानून बन गये हैं, तो ऐसी कौनसी बात है कि केरल और पश्चिम बंगाल मे ऐसा कानून नहीं बना ?

इसलिये जो यह संकल्प रखा गया है, यह बहुत जरूरी है। अगर चन्द लोग इसका विरोध करते रहे, तो कोई और वजह हो सकती है, लेकिन हमें दूसरों की भावनाओं को भी देखना चाहिये।

गोहत्या बन्द करना हमारे लिये आर्थिक दृष्टि से भी बहुत उपयोगी है। इसलिये मैं कहूंगा कि गोवंश की रक्षा बहुत जरूरी है। आर्थिक दृष्टि से भी यह हमारा कृषि प्रधान देश है, हमें उस मामले में और आगे बढ़ना है। चाहे केन्द्रीय सरकार हो या प्रान्तीय सरकार हो, सब चाहते हैं कि ज्यादा से ज्यादा पशुधन बढ़े।

आज हम यह भी मानते हैं कि कुछ ऐसी गाय हैं जिनसे एक पाव या आधा किलो दूध ही निकलता है, लेकिन ऐसी गायें भी हैं जिनसे 18 और 22 किलो दूध तक निकलता है। तो हमें अच्छी नस्ल की गाय बनानी पड़ेंगी, शासन भी इस ओर प्रयास कर रहा है। हमें बुराई की ओर नही जाना चाहिये, बल्कि अच्छाई की ओर जाना चाहिये। इसलिये जब केन्द्रीय सरकार और प्रान्तीय सरकारें अच्छी गाय पैदा करने के लिये ज्यादा से ज्यादा खर्च कर रही हैं तो हम समझते हैं कि हर घर में गाय होना जरूरी है। बच्चों के लिये दूध जरूरी है। बच्चों को दूसरी चीजें मिलें या न मिलें, उनके लिये दूध बहुत शक्तिवर्द्धक होता है, जो कि उन्हें मिलना बहुत जरूरी है। इसलिये मैं चाहूंगा कि जिन माननीय सदस्यों ने इसका विरोध किया है, वह पुन: सोचें और इस संकल्प का समर्थन करें। अन्त में मैं इसका समर्थन करता हूं।

*SHRI A. V. P. ASAITHAMBI (Madras North): Madam Chairman, when I look at the Resolution of my hon. friend, Dr. Ramji Singh, I wonder whether we will be able to achieve the laudable objective through such a statutory resolution or through an all-out effect to change the mental outlook of the people about this. The House should choose between a legislation of this kind and a voluntary effort for bringing about a transformation in the minds of masses. India is a mosaic of manifold cultures, languages and races. India is a sub-continent not only by its size but also by its different and distinct social entities. We will not be able to maintain and sustain the social cohesion in our country if we do something legally affecting the sentiments of other communities. If we try to impose our decisions of view-points based on the strength of our majority here or somewhere, we will be undermining the integrity of our nation.

I welcome the banning of cow slaughter. We should not end our efforts here. We should stop the killing of other animals also. There cannot be any difference of opinion about this. In the States there are laws extending protection to animals. My hon. friend, Shri Govindan Nair in his speech referred to the glorious traditions of Hinduism. In the days of Ramayana, *yagyas* used to be celebrated by the Aryans for ushering in an era of prosperity, during which not only cows but also goats, chicken, deer etc. used to be sacrificed. Lord Rama gave his benevolent protection to such *yagas*. But Ravana was keen to prevent such wanton killing of animals at the *yagyas*. Today, in the capital of our country,

*The original speech was delivered in Tamil.

such a kind man like Ravana is being treated as a Rakshasa and his effigy is being burnt year after year regularly during Dusserah. Ravana who wanted to stop the slaughter of animals is being slaughtered in the form of his effigy. I come from the area which had the honour of witnessing Ravana's kindliness. I wish that there should be a ban not only on cow slaughter but also on the killing of all other animals. But this cannot be done through a legislation. If you want to bring vegetarianism throughout the country, can you enforce it through law? You will succeed in your effort if you try to convince the people through persuasion and propaganda.

The moment you talk about law, the other religious minorities become apprehensive of domination of Hindus, who are in majority. India was split into two because of the intolerance and ineptitude of the Congress Party. In 1937 Elections, the Congress Party got absolute majority in 11 States. The Muslims wanted representation in the Government equal to their numerical strength. But the Congress Party brushed aside the legitimate demand of the Muslims. Then, the seed of separation was sown in the mind of Jinnah and this seed grow into the tree of Partition—thus Pakistan came into being. Now, all of us know cow-meat is a food-item of Muslims, as was ably argued by my hon. Friend, Shri Banatwala. If we try to enforce the banning of cow slaughter through a statutory effort, then naturally we offend his susceptibilities. Non-Hindus become jittery about the impending Hindu domination. In consequence, our country would be further fragmented. Through propaganda we should try to bring about this mental transformation.

Just because Vinoba Bhave would go on hunger strike, should we take steps to enact a law banning cow slaughter? on June 25, 1975, when Mrs. Gandhi clamped Emergency and imprisoned all national leaders like our present Prime Minister, Shri Morarji Desai and several thousand people including me, did Vinoba Bhave go on hunger strike? If he had then gone on hunger strike, then he would have been hailed as the Protector of Democracy. He would have earned the encomium of the entire nation. It was reported that he was silently happy. Recently also Vinoba Bhave was silently applauding something which happened in the political field.

Mahatma Gandhi wanted to carry all the people with him in his movement. He did not believe in legal methods to convince people. He believed in his moral force to take the people with him. Pandit Jawaharlal Nehru, in his own right, become the beacon light and brought about amity among the communities living in India. Janata Party and its Government would be well-advised to follow in the footsteps of these two great men of India. I would like to warn that any legal force or statutory imposition, derived from majority strength, would disturb the peaceful situation prevalent in the country, would harm the amity and understanding among the different communities in the country. There should be a voluntary change of heart in the minds of people about the thing which you want to do. With these words I conclude my speech.

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : सभापति महोदया, मैं डा० रामजी सिंह द्वारा प्रस्तुत संकल्प को समर्थन देने के लिये कुछ तथ्य रख रहा हूं। यों तो गोहत्या बन्दी के संबंध में भारत के आज़ाद होने के बाद से ही विभिन्न मत-मतांतरों के लोगों ने प्रयत्न किया है और धार्मिक एवं आर्थिक दृष्टिकोण से भी लगातार प्रयत्न हुए हैं। गाय को भारतीय संस्कृति के अनुसार या वेद के अनुसार माता के रूप में लोग मानते हैं।

गावो विश्वस्य मातर :

इस प्रकार की संज्ञा इस को दी गई है और गाय को अघन्या या अहन्तव्या वेदों में कहा है। गाय के दूध को मोहम्मद साहब ने अमृत के समान माना है और गो-मांस को खाना बीमारी का सूचक बतलाया है। ईसा मसीह और दूसरे नाना प्रकार के धर्मों को मानने वाले लोगों से भी गाय, इस के दूध और दुग्धज पदार्थों की भूरि भूरि प्रशंसा की है। हर दृष्टिकोण से चाहे धार्मिक हो, आर्थिक हो, सांस्कृतिक हो या सामाजिक हो, गाय की सेवा या गाय का रक्षण और संवर्द्धन मानव मात्र के लिये कल्याणकारी है।

[श्री रीत लाल प्रसाद वर्मा]

भारत एक कृषि प्रधान देश होने के नाते हजारों वर्षों से यहां कृषि का मान बिन्दु गाय ही है। गाय, इस के बछड़े, इस का गोबर, इस का मूत्र हर चीज किसान के लिए और मानव के लिये बहुत ही उपयोगी सिद्ध हुई है। आज वैज्ञानिक दृष्टिकोण और वैज्ञानिक अनुसन्धानों व गवेषणाओं के संदर्भ में जब यह कहा जाता है कि आदमी का दृष्टिकोण संकीर्ण नहीं होना चाहिये तो आज भी कुछ लोग धार्मिक संकीर्णता को जारी रखने के लिये गो-हत्या पर पूर्ण प्रतिबन्ध के विरोध में चारों तरफ आवाज उठाते हैं, यह शर्मनाक सा लगता है। गाय का दूध हिन्दू, मुस्लिम, सिख, ईसाई सब के लिए अमृत के समान मधुर है। गाय को खाने वाले लोगों के लिए भी गाय का दूध खट्टा नहीं होता और गाय का पालन करने वाले या उस के समर्थक लोगों के लिए ही केवल वह मीठा नहीं होता। बूढ़ा, बच्चा, सभी के लिये दूध समान है। दूध से बना हुआ हर तत्व सभी के लिये उपयोगी है। कोई भी ऐसा प्रमाण नहीं दे सकता कि यह जीव अनुपयोगी है। भारत में 40 करोड़ एकड़ कृषि भूमि है जिस की जुताई की व्यवस्था ट्रैक्टरों से नहीं हो सकती। जिस प्रकार भारत की ग्रामीण व्यवस्था है, जिस प्रकार भारत का अर्थतन्त्र है और जिस प्रकार से भारत में भूमि की हदबन्दी की गई है उस में हर व्यक्ति ट्रैक्टर नहीं रख सकता। आज जिन व्यक्तियों ने ट्रैक्टर खरीदा है, सरकारी बैंकों से ऋण लेकर उन्हें 60 हजार के बदले 90 हजार या एक लाख चुकाने पड़ रहे हैं। उन की सारी खेती नीलामी के द्वारा समाप्त हो रही है। इस प्रकार से हम समझते हैं कि बैल ही भारतीय कृषि का मूल आधार है जिस के द्वारा भारत की 40 करोड़ एकड़ कृषि भूमि की जुताई की जा सकती है तथा सफलतापूर्वक की जा सकती है।

इस सन्दर्भ में एम० एच० कुरैशी वर्सेज बिहार स्टेट के केस में सुप्रीम कोर्ट ने 23 अप्रैल, 1958 को फैसला दिया कि भारतीय संविधान के नीति निदेशक तत्व 48 के अनुसार हर उम्र की भैंस, गाय, बैल तथा हर उम्र के बछड़े की हत्या पर पूर्ण प्रतिबन्ध लगाना न्यायसंगत और तर्कसंगत है। इसी तरह से 23 नवम्बर, 1960 को सुप्रीम कोर्ट ने अपना निर्णय दिया था। मद्रास हाई कोर्ट ने 9-11-78 को मैराम्बूर की एक याचिका को रद्द कर दिया था और इस के समर्थन में अपना निर्णय दिया था।

श्री विनोबा भावे जो कि इस देश के एक महान संत हैं उन्होंने भी इस सम्बन्ध में अपनी आवाज उठाई है, केरल तथा बंगाल द्वारा गोहत्या पर पूर्ण प्रतिबन्ध न लगाए जाने पर अनिश्चित काल के उपवास का संकल्प लिया है। इस तरह से यह देश के लिए बहुत ही आवश्यक है और सभी धर्मों के मानने वालों को एकमत से गोहत्या पर प्रतिबन्ध का समर्थन करना चाहिए। गोहत्या को लेकर देश में अक्सर फसादात होते रहते हैं। जब कि कोई भी धर्म नहीं कहता कि गोहत्या करनी चाहिए। हिन्दू धर्म, मुस्लिम धर्म या ईसाई धर्म, कोई भी नहीं बताता कि गोहत्या करनी चाहिये, लेकिन कुछ मुल्ला, पादरी या दूसरे लोग ऐसे विचार रखते हैं क्योंकि वे समझते हैं उन की पूजा की कमाई समाप्त हो जायेगी। हमारे मुसलमान भाई चांद की रोशनी को अधिक धार्मिक महत्व देते हैं लेकिन चांद की रोशनी केवल मस्जिद पर नहीं पड़ती, वह मंदिर, मजिस्द, गिरजाघर एवं गुरुद्वारा पर समान रूप से पड़ती है। इसी प्रकार से सूर्य की रोशनी का सभी के लिये समान अवसर है। मैं समझता हूं कि कुछ पाखंडी लोग ही गोहत्या की वकालत करते हैं। उन्हें अपनी इस हठधर्मिता को छोड़ देना चाहिये ताकि सारे देश में एक प्रेम का भाव पैदा हो सके और यह सभी के लिये हितकर हो सके।

इन शब्दों के साथ मैं प्रस्तुत संकल्प का समर्थन करता हूं।

चौधरी बलबीर सिंह (होशियारपुर) : सभापति महोदय, यहां कुछ लोगों ने जो दलीलें दी है, उन्हों ने अपनी दलीलों को खुद अपनी ही दलीलों से काटा है। बनातवाला साहब ने कहा है—यह वोट-कैचिंग डिवाइस है, तो इस में क्या गलत बात है। जो चीज जनता चाहती है, अगर उस को किया जाय और उस से वोट ज्यादा मिलें, तो इस में क्या गलत बात है। यहां लोक-राज्य है, लोकतन्त्र है, जो लोग चाहते हैं वही बात यहां होनी चाहिये। हमारे देश में एग्रीकल्चर इन्सान की सब से पहली कल्चर है। जब इन्सान ने तहजीब को अपनाया तो उस की सब से पहली कल्चर एग्रीकल्चर थी। कहते हैं कि उन के लिये घास कहां से आयेगी—यह बड़ी अजीब दलील है। अरे भाई, क्या केरल और वैस्ट बंगाल में घास की कमी है, बाकी सारे हिन्दुस्तान में घास मिलती है। यह तो कोई दलील नहीं है। वे गांधी जी का नाम ले कर कहते हैं—जिन लोगों ने पहले गांधी जी का नाम लेकर उन के बारे में क्या क्या शब्द कहे है, अगर मैं उन का सारा पुराना कच्चा चिट्ठा बतलाना शुरू कर दूं तो सारा वक्त उस में ही चला जायगा—कि गांधी जी ने कहा है कि गोवध नहीं होना चाहिये। लोग कानून से नहीं, अपनी मर्जी से इस बात को मानें। जब मर्जी की बात आती है तो लोग अपने आप फैसला करें। गांधीजी ने यह कहीं भी नहीं कहा कि गोवध होना चाहिये। उन्हों ने सिर्फ यही कहा है कि लोग अपने तौर से इस को कुबूल करें। चेयरमैन साहब, आजादी की लड़ाई के दिनों में जब खिलाफत मूवमेंट शुरू हुई थी, उस वक्त सारे हिन्दुस्तान में एक वातावरण पैदा हुआ था कि हम एक दूसरे की भावना का सत्कार करते हुए गोवध न करें।

अब इकानामिक नजरिये से देखिये गाय का जो गोबर है, जितना वह खाती है, उस से ज्यादा कीमत का गोबर खाद में काम आता है, जब वह मरेगी, चमड़ा तो आप को मिलेगा ही, लेकिन उस को मार कर चमड़ा हासिल करना शुरू कर दें, क्योंकि उस से कुछ रुपया मिल जाएगा, यह तो कोई दलील नहीं है। इस देश की जो पुरानी हिस्ट्री है—महाराज दलीप से लेकर भगवान कृष्ण तक सब जगह गाय के महत्व को माना गया है, उस की रक्षा का जिक्र किया गया है। शंकराचार्य जी का भी जिक्र किया गया,

लेकिन शंकराचार्य जी तो वेद को मानते थे और वेद में लिखा है कि गोवध नहीं होना चाहिये । उन्होने यह भी कहा कि ब्राह्मण का सत्कार गोमांस से होता था । मै ग्राप को बतलाना चाहता हू --जब वाम-मार्गियो का जोर हिन्दुस्तान में हुआ, तब इस किस्म का अनाचार फैला । महीधर जिन्होंने वेद का ट्रांसलेशन किया था, वह उन्होने गलत ढंग से किया था । जिस को बाद मे महर्षि दयानन्द ने अपने भाष्य मे सही किया । उन्होने साफ लिखा है कि गऊ का मतलब गऊ नहीं है, इस का मतलब जमीन से है । महीधर ने वेद के भाष्य का बहुत गलत ढंग मे पेश किया था । एक दफा भगवान बुद्ध से कहा गया कि वेद म ऐसा कहा गया हैं । तब उन्होंने कहा कि मै ऐसे वेद को नही मानता । अब उन का हवाला दे कर यह कहा जाय कि हिन्दुस्तान मे गोवध होता था, मै आप को बतलाना चाहता हू कि उस जमाने में गोवध करने वाले को चाण्डाल कहा जाता था, दूसरा कोई भी आदमी गोवध नही कर सकता था ।

एक दलील यह दी गई है कि पशुओ की आबादी बढ रही है, जब आदमियो की आबादी बढ रही है तो गाय की आबादी भी बढ़े---इस मे क्या दिक्कत है । गाय की आबादी के बढने के साथ साथ सरकार यह काम भी शुरू कर दे--- वह नसल को सुधारने का काम शुरू कर दे तो नसल सुधारने के लिए यह नही होना चाहिए कि जो नकारा गाय है, उन को मार दिया जाए । उन को मार कर नसल को ठीक करना चाहिए, यह ठीक नही है । क्रास ब्रीड कर के---जो अब नसल है, उस को इम्प्रूव करे, जिस से गाय का दूध हमें और ज्यादा मिले । इस देश मे जहा दूध की नदिया बहा करती थी, आज वहा दूध नही मिलता है और गाय का दूध कम हुआ है ? पहले जो गाय एक पौंड दूध देती थी, अब आधा किलो दूध देती है। किलो दूध देती है , उस आधा किलो वाली गाय का हम दूध बढ़ा सकते हैं , अगर हम कोशिश करें । दूध बढाने के लिये क्रास ब्रीडिंग हो या कोई दूसरे मे मेथड्स इस्तेमाल करें, तो लाजमी तौर पर दूध बढ़ेगा । और इस देश में अगर दूध बढेगा, तो इस देश के बच्चो मे जो कमिया हैं, जो जिस्मानी कमजोरियां हैं, डिफार्डमेंटीज जिन के जिस्म मे आ जाती है, नुक्स आ जाते हैं उन को अगर गाय का दूध मिलेगा, तो वे कमियां दूर हो सकती हैं । इसलिए गोवंश को बढ़ाने के लिए जितनी कोशिश हो सकती है, करनी चाहिए । यहा पर इस बात की फिक्र हुई है कि गाय अगर बढ गई, तो हम को खाना नही मिलेगा । मेरा कहना यह है कि खाना गाय को मिलेगा और आप को भी मिलेगा । गोवंश से आप को खाद मिलेगी । यहा पर बरनाला साहब बैठे हुए है। इस बात की रिसर्च हुई है कि यह जो कैमिकल फर्टिलाइजर है, यह ग्रेन की उपज को कम करता हैं। इन दिलाग रन इस से बहुत बडा नुक्सान होगा । अगर हम ने केमीकल फर्टिलाइजर्स पर डिपेन्ड किया, तो उस को कम्पेंसेंट करने के लिए। लाजमी तौर पर गोबर की खाद और ग्रीन फाइडर को इस्तेमाल करना पड़ेगा । यहा पर जितनी भी दलीलें दी गई है, वे सही नही है, और फिर ये घबड़ाते क्यो है ? रेफ्रेन्डम करा लें, बगाल में रेफ्रेन्डम करा ले, केरल मे करा ले और जब रेफ्रेन्डम होगा, तो पता चल जाएगा कि वहा के लोग क्या चाहते है, वहा की जनता क्या चाहती है । वहा इन की सरकारें है। रेफ्रेन्डम होगा, तो इन के सामने नतीजा आ जाएगा और फिर ये लोग जो दलीलें देते है, उन की वे दलीलें फिर हम नही सुन सकेंगे और इस ढंग से वे यहा दलीलें नही दे सकेंगे । लोग जानते है कि उन का भला किस में है और किस में उन की बुराई है ।

17.5 hrs.

[MR DEPUTY SPEAKER *in the Chair*].

फिर यहा पर जजबात की बात कही गई है । इन्सान के लिये तो सब से पहले जजबात की बात आती है । इस के लिए हम देखते है कि एक आदमी के जो जजबात है, उन को कुछ लोग अच्छा समझते है और कुछ लोग खराब समझते है । जजबात का हमें ख्याल करना चाहिए । किसी ने कहा कि माइनोरिटीज के जजबात का ख्याल रखना चाहिए । माइनोरिटीज मेजोरिटी के जजबात का ख्याल क्यो न करे । क्या इस्लाम धर्म में यह लिखा है कि गाय का वध होना चाहिये यह दलील दी है कि बडे जानवर का कर लेना चाहिए और 7 आदमी कर सकते है, तो छोटे जानवर का एक कर ले । कहां लिखा है कि गाय का वध किया जाए । वहा पर यह निषेध नही है लेकिन वहा पर यह जरूरी नही है कि गाय का वध किया जाए । अगर वे अपने शास्त्र को गहराई मे देखें तो पाएगे कि हजरत साहब ने अपनी कुर्बानी दी और जब कुर्बानी दी तो अपने बच्चे की कुर्बानी दी और अपने बच्चे की कुर्बानी की जगह और कोई कुर्बानी दी । तो भेड की कुर्बानी दी। ईस्लाम मे यह बताया गया है कि हजरत साहब मे अपने बच्चे की कुर्बानी दी । खुदा ने, इलहाम ने बच्चे के बजाय भेड की कुर्बानी दी । तो खुदा ने यह नही कहा कि गाय की कुर्बानी दो । फिर वह दलील देना कि इससे लोगो के धार्मिक जजबात का हनन होता है, हूँ, ठीक नही है । अगर वहां लिखा हुआ हो कि गाय की कुर्बानी लाजमी है तो इस दलील को माना जा सकता था । अगर यह नही लिखा है तो माइनोरिटी कम्युनिटी को इस देश के करोड़ो लोगो की भावनाओ का एहतराम करना चाहिए । जब माइनोरिटी मेजोरिटी के जजबात का एहतराम करेगी तभी इस देश में सेक्युलरिज्म आयेगा । जो इस देश में रहने वाले लोग है वे एक दूसरे की भावनाओ का आदर करें ।

[श्री चौधरी बलबीर सिंह]

दूसरे जो लोग हैं, उन के धर्म में भी यह नहीं लिखा है कि उन के लिए गोवध करना लाजमी है। फिर उन का भी फर्ज हो जाता है कि वे दूसरे धर्मों की भावनाओं का सम्मान करें और गोवध को रोकने में व मदद करें। इस के लिए विनोबा जी व्रत रखें या न रखें यह अलहिदा बात है। अगर वे भी व्रत न रखे तो भी इस देश में गोवध रुकना चाहिए। यह बात हमारे कांस्टीट्यूशन में क्यों आयी है कि इसदेश मे गो-वध बंद होना चाहिए। अब इस के बारे में यह कहना कि यह स्टेट्स का सब्जेक्ट है वह ठीक नही है, । यह इस देश का बड़ा सदन है। और यह सदन यहा पास कर राज्यो को यह कह सकता है कि इस ढ़ग से वे कानून बनायें कि यह रुक जाए। यहा जितनी भी दलीलें लोगो ने इसके खिलाफ दी, वे सब उन्होने अपनी दूसरी दलीलो से काट दी। मै उन से दरख्वास्त करना चाहता हू कि इस देश में जितने भी बड़े बड़े आदमी पैदा हुए है उन सब ने इस बारे मे कहा है कि गोवध रुकना चाहिए। महात्मा गांधी ने सिर्फ यही कहा है कि कानून के जरिये इस पर रोक न लगे, इसे लोगों की भावनाओ के मुताबिक करना ही चाहिए। इस को करने में कानून का इस्तेमाल न करना चाहिये। यह सदन इस देश में सब से बड़ी जगह है। अगर यह सदन कुछ पास कर के भेजता है तो उन राज्यो को इस सदन की भावनाओ का ख्याल करना चाहिये।

डा० रामजी सिह ने जो प्रस्ताव यहा पेश किया है, मै उसका समर्थन करता हू और यह सदन इस प्रस्ताव को पास करे। जिन राज्यो मे गोवध बन्द मुकम्मिल तौर पर नही है, उन राज्यों में इसको बन्द करने के लिए कानून बने। यहां के करोड़ो लोगों की भावनाओ का इस बारे में एहतराम होना चाहिए। यह देश एक एग्रीकल्चर प्रधान देश है और यहां का सब से बड़ा पेशा खेती है। इसके लिए गोवध बंद करना जरूरी है। अगर यह इस देश में बन्द हो जाता है तो इसका असर दूसरे देशो पर पड़ेगा भी। इस को इस देश में बन्द न करना कोई अच्छी बात नही है।

MR. DEPUTY-SPEAKER: You will have to conclude. We have to start the Half an Hour discussion.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Mr. Deputy Speaker, kindly allow me to speak a sentence only so that next time I may get a chance. .

SHRI PURNANARAYAN SINHA (Tezpur). May I start, Sir?

MR. DEPUTY-SPEAKER: You have concluded your speech, Mr. Balbir Singh.

श्री बलबीर सिंह चौधरी . मैंने अभी कनक्ल्यूड नही किया है।

SHRI KANWAR LAL GUPTA: You allow me to speak one sentence so that I will get my chance next time.

उपाध्यक्ष महोदय, मै डा० रामजी सिह जी के प्रस्ताव का समर्थन करता हू। अब मै अपनी स्पीच आगे जारी रखूंगा ,

---

18.00 hrs.

HALF-AN-HOUR DISCUSSION

NAGA ATTACK ON BORDER VILLAGER OF ASSAM

SHRI PURNANARAYAN SINHA (Tezpur): Mr. Deputy-Speaker, Sir, I would like to go back to the past history of Naga people and their relationship with the people of Assam from time immemorial. But this is a recent question. There were some administrative adjustments with the territories bordering Nagaland. But then it was according to the notification no. 3102-R dated 25th November, 1925, the Government of Assam, then ruled by the British, had recognised the border between the Sibsagar district and the Naga Hills. Ultimately the same boundary was constitutionally accepted with the passing of the State of Nagaland Act, 1962, when the State of Nagalnd was created. Over the years there was no restriction on the Naga people living inside. Assam or for those non-jagas living inside Nagaland. We all know that there is a place called Dimapur. It was called the ancient capital of the Burmans and that now forms a part of Nagaland. The people living there are Burmans, non-Nagas and Bodos and we have never objected to this because the Bodos are indigenous people belonging to the North Eastern Region as well as Nagaland. So far administrative reasons, Dimapur is a non-Naga area while this was enclosed within Naga-